

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Appeal No. 48/2024

In the Matter of

Thiru. M. George Rajan,

Kanniyakumari District.

...Appellant(s)

Versus

The Ministry of Environment,

Forest and Climate Change and Ors.

...Respondent(s)

INDEX

S.NO	PARTICULARS	PAGE NO.
1.	Affidavit on behalf of MoEF&CC , <u>(RESPONDENT No. 1)</u>	01-07
2.	A true copy of the Notification S.O. 637 (E) dated 28.02.2014 is marked and annexed herein as ANNEXURE R1/1.	08-09
3.	A copy of the Notification S.O. 1886 (E) dated 20.04.2022 is marked and annexed herein as ANNEXURE R1/2.	10-15
4.	A copy of the Minutes of 455 th meeting held on 27.03.2024 is marked and annexed herein as ANNEXURE R1/3.	16-103

Place: Chennai

Dated: 22.08.2024



(S. RAJASEKAR)

Advocate for MoEF&CC

COUNSEL FOR RESPONDENT - 1

BEFORE THE NATIONAL GREEN TRIBUNAL**SOUTHERN ZONE, CHENNAI****Appeal No. 48/2024****In the Matter of**

Thiru. M. George Rajan,

Kanniyakumari District.

...Appellant(s)

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The Ministry of Environment,

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...Respondent(s)

AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT,**FOREST AND CLIMATE CHANGE (RESPONDENT No. 1)****MOST RESPECTFULLY SHOWETH:**

I, Dr. C. Palpandi S/o Chendurpandi aged about 43 Years currently working as 'Scientist-D' in the Ministry of Environment, Forest and Climate Change (MoEF&CC), Regional Office, Chennai, do hereby solemnly affirm and state as under:-



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1. That, I in my official capacity of 'Scientist-D' in the Ministry Environment, Forest and Climate Change, Chennai i.e. Respondent No. 1 in the above mentioned matter, am conversant with the facts and circumstances of the case on the basis of official records, and as such authorized and competent to swear this affidavit.
2. It is submitted that a short affidavit is being filed by the answering respondent at this stage and craves leave and liberty to file a detailed Counter Affidavit to the aforesaid application, as and when required
3. That, the applicant is aggrieved by the order dated 10.05.2024 passed by the State Environment Impact Assessment Authority (SEIAA), Tamil Nadu, rejecting the Appellant's proposal for grant of Environmental Clearance for quarrying rough stone and gravel over an extent of 1.54.61 Hectares in S.F. No.721/2, 721/3A & 725/3B(P) of Mecode Village, Thiruvattar Taluk, Kanyakumari District.
4. That, the Ministry issued Environmental Impact Assessment (herein after referred as "EIA") Notification dated 14th September, 2006 which requires certain projects to obtain prior Environmental Clearance ("EC") before any construction work in case of new projects or expansion and

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modernization of existing projects or activities. The Schedule to the Notification details the categories or projects or activities which require prior environmental clearance.

5. It is further submitted that all projects and activities are broadly categorized into two categories - Category "A" and Category "B", based on the spatial extent of potential impacts and potential impacts on human health and natural and manmade resources. All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, require prior environmental clearance from the Central Government in the Ministry of Environment, Forest and Climate Change (MoEF&CC) and all projects or activities included as Category 'B' in the Schedule require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA).
6. It is submitted that in exercise of the powers conferred upon the Central Government under sub section (3) of section 3 of the Environment (Protection) Act, 1986 and in accordance with the procedures specified in the EIA Notification, 2006, SEIAAs have been constituted in different States/UTs to discharge the functions of the regulatory authorities for the respective States/UTs.

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7. That the Ministry vide notification S.O. 637 (E) dated 28.02.2014 delegated the power to SEIAA to issue show cause notice to project proponents in case of violation of the conditions of the environment clearances issued by the said Authorities to projects or activities within their jurisdiction. A true copy of the Notification S.O. 637 (E) dated 28.02.2014 is marked and annexed herein as **ANNEXURE R1/1**.
8. That the Answering respondent vide notification S.O. 1886 (E) dated 20.04.2022 states that environmental clearances of all minor mineral shall be dealt at State level irrespective of mine lease area. A copy of the Notification S.O. 1886 (E) dated 20.04.2022 is marked and annexed herein as **ANNEXURE R1/2**.
9. It is humbly submitted that, State Environment Impact Assessment Authority (SEIAA) in its 455th meeting held on 27.03.2024 has considered the Proposal of the project proponent. Further, based on the documents and presentation made by the project proponent, State Expert Appraisal Committee (SEAC) after detailed discussion decided not to recommend the project proposal considering the following facts:

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- i. *The proposed site is at a distance of approximately 5km from Kanniyakumari Wildlife Sanctuary.*
- ii. *The proposed quarry site is located in an ecologically sensitive area of Western Ghats and is surrounded by thick vegetation with rich biodiversity.*
- iii. *Further, the proposed mine lease area is in the top of a hill which appears to be a watershed which will in turn have implications on the contribution of surface runoff.*
- iv. *There is a Highway located at a distance of 140 m from the foothill of the proposed mine lease area which falls within 500 m danger zone as stipulated by the DGMS for the blasting operations and it could possibly pose a threat to the vehicles plying on the Highway.*
- v. *Bharat Petroleum bunk is located at a distance of 200m from the proposed quarry site.*
- vi. *Also, there is a CSI Church situated at 320m and Valiyattumugam Issaki Amman Temple at 300m from the proposed quarry site.*
- vii. *The quarrying operation will cause depletion of fertile topsoil which will lead to environmental degradation to flora and fauna in and around the area.*

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A copy of the Minutes of 455th meeting held on 27.03.2024 is marked and annexed herein as **ANNEXURE R1/3**.

10. It is respectfully submitted that State Department of Mines and Geology is the Nodal Authority in the State for dealing with the allotment of mining leases under the Mines and Minerals (Development and Regulation) Act (MMDR Act) and is entrusted with the enforcement and regulation of mining operations in a State including illegal mining. Further, the State Government is empowered under Section 23 C of the Mines and Minerals (Development and Regulation) Act 1957(MMDR Act) to make rules for prevention of illegal mining, transportation and storage of minerals and the State Department of Mines & Geology is the Nodal Authority in the State for dealing with the allotment of mining leases under the MMDR Act and is entrusted with the enforcement and regulation of mining operations in a State.
11. That, the State Pollution Control Board is the Nodal Authority in the State for dealing with cases related to pollution or environment management coming under the purview of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment Protection Act 1986.

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12. That in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s).

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DEPONENT

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VERIFICATION

Verified at Chennai on this 22nd day of August, 2024 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.

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भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 637(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की धारा 5 के अधीन इसमें निहित शक्तियों को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (3) के अधीन केंद्रीय सरकार द्वारा गठित किए गए सभी राज्य और संघराज्यक्षेत्र पर्यावरण समाघात प्राधिकरणों (जिन्हें इसमें इसके पश्चात् उक्त प्राधिकरण कहा गया है) को उक्त प्राधिकरणों द्वारा अपनी अधिकारिता के भीतर परियोजनाओं या क्रिया कलापों को जारी पर्यावरण अनापत्तियों की शर्तों के अतिक्रमण की दशा में परियोजना प्रस्तावकों को कारण बताओ नोटिस जारी करने तथा इस शर्त के अधीन कि केंद्रीय सरकार शक्तियों के ऐसे प्रत्यायोजन का प्रतिसंहरण कर सकेगी या उक्त अधिनियम की धारा 5 के उपबंधों को स्वयं अवलंब ले सकेगी, यदि केंद्रीय सरकार की राय में लोक हित में ऐसी कार्यवाही आवश्यक है, यदि अपेक्षित हो तो अतिक्रमणों के लिए उक्त परियोजना प्रस्तावकों को ऐसी पर्यावरण अनापत्तियों को उन्हें प्रास्थगित रखने या वापस लिए जाने हेतु निदेश जारी करने की शक्तियों का प्रत्यायोजन करती है।

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 637(E).—In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby delegates the powers vested in it under section 5 of the said Act to all the State and Union Territory Environment Impact Assessment Authorities (Hereinafter referred to as the said Authorities) constituted by the Central Government under sub-section (3) of section 3 of Environment (Protection) Act, 1986, to issue show cause notice to project proponents in case of violation of the conditions of the environment clearances issued by the said Authorities to projects or activities within their jurisdiction and to issue directions to the said project proponents for keeping such environment clearances in abeyance or withdrawing them, if required, for violations, subject to the condition that the Central Government may revoke such delegations of powers or may itself invoke the provisions of section 5 of the said Act, if in the opinion of the Central Government such a Course of action is necessary in the public interest.

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 638(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के खण्ड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त की धारा के प्रयोजन के लिए इससे उपाबद्ध उस सारणी के स्तंभ (3) में उनसे प्रत्येक के सामने उल्लिखित अधिकारिता के साथ उस सारणी के स्तंभ (2) में उल्लिखित प्राधिकरण या अधिकारी को प्रातिकृत करती है:

सारणी

क्रम संख्यांक	प्राधिकरण/अधिकारी	अधिकारिता
(1)	(2)	(3)
1.	पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन केन्द्रीय सरकार द्वारा गठित राज्य या संघ राज्यक्षेत्र स्तर पर्यावरण समाघात प्राधिकरण (एस.ई.आई.ए.ए.)	संपूर्ण राज्य या संघ राज्यक्षेत्र
2.	पर्यावरण और वन मंत्रालय (एम.ओ.ई.एफ.) के किन्हीं प्रादेशिक कार्यालयों में तैनात कोई निदेशक, वन संरक्षक या अपर प्रधान मुख्य वन संरक्षक	पर्यावरण और वन मंत्रालय द्वारा यथा-विनिश्चित प्रादेशिक कार्यालय की अधिकारिता

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 638(E).—In exercise of the powers conferred by clause (a) of section 19 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby authorises the Authority or officer mentioned in column (2) of the Table hereto for the purpose of the said section with the jurisdiction mentioned against each of them in column (3) of that Table:

TABLE

S. No.	Authority/Officer	Jurisdiction
(1)	(2)	(3)
1.	State or Union Territory level Environment Impact Assessment Authority (SEIAA) constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986.	Whole of State or Union Territory
2.	Any Director, Conservator of Forests or Additional Principal Chief Conservator of Forests Posted in any of the Regional Offices of the Ministry of Environment and Forests (MoEF).	Jurisdiction of the Regional Office as decided by the Ministry of Environment and Forests

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.



भारत का राजपत्र

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
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NEW DELHI, WEDNESDAY, APRIL 20, 2022/CHAITRA 30, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 20 अप्रैल, 2022

का.आ. 1886(अ).—केंद्रीय सरकार पर्यावरण और वन विभाग के पूर्ववर्ती मंत्रालय में पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा (3) की उप-धारा (1) और उप-धारा (2) के खंड (v) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसमें इसके पश्चात ईआईए अधिसूचना, 2006 कहा गया है), परियोजनाओं की कतिपय प्रवर्ग के लिए पूर्व पर्यावरणीय मंजूरी आज्ञापक बनाने के लिए, संख्या का.आ.1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की है।

और राज्य पर्यावरण समाघात निर्धारण प्राधिकरण (एसईआईएए) का गठन प्रवर्ग ख के अधीन सभी प्रस्तावों के लिए पर्यावरण मंजूरी (ईसी) पर विचार और अनुदान के लिए प्रत्यायोजित शक्तियों का प्रयोग करने हेतु राज्य स्तर पर ईआईए अधिसूचना, 2006 के कार्यान्वयन के लिए पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (3) के अधीन किया गया है;

और राज्य पर्यावरण समाघात निर्धारण प्राधिकरण ने पर्यावरण मंजूरी मूल्यांकन प्रक्रिया में पिछले पंद्रह वर्षों में पर्याप्त अनुभव प्राप्त किया है और राज्य स्तर पर पर्यावरण मंजूरी प्रस्तावों के कुशल और पारदर्शी निपटान के लिए परिवेश पोर्टल के माध्यम से पूरी तरह से ऑनलाइन कर दिया गया है;

और केंद्रीय सरकार राज्य स्तर पर मंजूरी की प्रसुविधा के लिए पर्यावरण मंजूरी प्रक्रिया को और विकेंद्रीकृत करना आवश्यक समझती है;

और आज की तारीख में, सुरक्षा भागीदारी के महत्वपूर्ण तत्वों के साथ राष्ट्रीय रक्षा और सामरिक महत्व से संबंधित प्रवर्ग ख की परियोजनाओं का राज्य स्तर पर भी मूल्यांकन किया जा रहा है, जिसे केंद्रीय सरकार राष्ट्रीय सुरक्षा चिंताओं को ध्यान में रखते हुए केंद्रीय रूप से मूल्यांकन करना आवश्यक समझती है;

अतः अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा को समाप्त करने के पश्चात, लोकहित में भारत सरकार की तत्कालीन पर्यावरण एवं वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितम्बर, 2006, की अधिसूचना में निम्नलिखित और संशोधन करती है अर्थात्:-

उक्त अधिसूचना में-

(1) पैरा 4 में, उप-पैरा (iii) क) के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात्: -

(iii) क) राष्ट्रीय रक्षा या सामरिक या सुरक्षा महत्व से संबंधित हैं या जिन्हें केंद्रीय सरकार द्वारा संकटकाल जैसे महामारी, प्राकृतिक आपदाओं जैसी अत्यावश्यकताओं के कारण ऐसी प्रवर्ग 'ख' परियोजनाओं को अधिसूचित किया गया है या राष्ट्रीय कार्यक्रमों या स्कीमों या मिशन या ऐसी परियोजनाओं के अधीन पर्यावरण के अनुकूल क्रियाकलापों का संवर्धन करने के लिए जो इस अधिसूचना में यथा अधिकथित समय-सीमा से अधिक विलंबित हैं और समय-समय पर इस संबंध में यथा-अधिकथित मानदंडों को पूरा करती हैं, उन्हें केंद्रीय स्तर पर प्रवर्ग 'ख' परियोजनाओं के रूप में विचार किया जाएगा;

(2) अनुसूची में, -

(i) मद 1(क) के सामने,-

(क) स्तंभ (3) में, -

(क) गैर-कोयला खनन पट्टे के संबंध में "> 100 हेक्टेयर खनन पट्टा क्षेत्र" के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात्: -

"कोयले के अलावा अन्य प्रमुख खनिज खनन पट्टे के संबंध में >250 हेक्टेयर खनन पट्टा क्षेत्र";

(ख) ">150 हेक्टेयर" प्रतीक, अंक और अक्षर के स्थान पर, "> 500 हेक्टेयर" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) स्तंभ (4) में, -

(क) गैर-कोयला खनन के संबंध में <100 हेक्टेयर खनन पट्टा क्षेत्र के स्थान पर,

पट्टा", निम्नलिखित रखा जाएगा, अर्थात्: -

"लघु खनिज खनन पट्टों के संबंध में सभी खनन पट्टा क्षेत्र और कोयले के अलावा अन्य प्रमुख खनिज खनन पट्टे के संबंध में <250 हेक्टेयर खनन पट्टा क्षेत्र";

(ख) "<150 हेक्टेयर" के प्रतीकों, अंकों और अक्षरों के स्थान पर "<500 हेक्टेयर" के प्रतीक, अंक और अक्षर रखे जाएंगे;

(ii) मद 1(ग) के सामने, -

(क) स्तंभ (3) में, -

(क) क्रम संख्या (i) में, "> 50 मेगावाट, प्रतीकों, अंकों और अक्षरों के स्थान पर "> 100 मेगावाट" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) क्रम संख्या (ii) और उससे संबंधित प्रविष्टियों का लोप किया जाएगा;

(ख) स्तंभ (4) में, -

(क) क्रम संख्या (i) में, "<50 मेगावाट" प्रतीक, अंक और अक्षर के स्थान पर, "<100 मेगावाट" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) क्रम संख्या (ii) में, -

(i) "और <50,000 हेक्टेयर" शब्द, प्रतीक और अंक का लोप किया जाएगा;

(ii) बिंदु (ग) में सारणी में, "से <50,000" शब्द, प्रतीक और अंक का लोप किया जाएगा; ।

(ग) स्तंभ (5) में, क्रम संख्या (ii) के पश्चात्, निम्नलिखित क्रम संख्या अंतःस्थापित किया जाएगा, अर्थात् :-

"(iii) अंतर-राज्यीय मुद्दों से संबंधित सिंचाई परियोजनाओं का मूल्यांकन केंद्रीय स्तर पर श्रेणी में परिवर्तन के बिना किया जाएगा।";

(iii) मद 1(घ) के सामने,-

(क) स्तंभ (3) में, "> 50 मेगावाट" प्रतीकों, अंकों और अक्षरों के स्थान पर, "> 100 मेगावाट" प्रतीकों, अंकों और अक्षरों को रखा जाएगा;

(ख) स्तंभ (4) में, "<50 मेगावाट" प्रतीक, अंक और अक्षर के स्थान पर, "<100 मेगावाट" प्रतीक, आकड़े और अक्षर रखे जाएंगे;

(iv) मद 2(क) के सामने, -

(क) स्तंभ (3) में, ">1" प्रतीकों और अंक के स्थान पर, ">2.5" प्रतीकों और अंक को रखा जाएगा;

(ख) स्तंभ (4) में, "<1" प्रतीकों और अंक के स्थान पर, "< 2.5" प्रतीक और अंक रखे जाएंगे;

(ग) स्तंभ (5) में, विद्यमान पैरा के पश्चात्, निम्नलिखित पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

"खनन पट्टा क्षेत्र के भीतर स्थित धुलाई मशीनों के साथ एकीकृत कोयला खनन परियोजनाओं को कोयला खनन परियोजनाओं के लिए विद्यमान सीमा के अनुसार केंद्रीय स्तर या राज्य स्तर पर, यथास्थिति, विचार किया जाना जारी रहेगा।";

(v) मद 2 (ख) के सामने, -

(क) स्तंभ (3) में, विद्यमान प्रविष्टियों का लोप किया जाएगा;

(ख) स्तंभ (4) में, "<0.5 मिलियन टीपीए का उत्पादन" प्रतीक, अंक, शब्द और अक्षर के स्थान पर, "सभी खनिज परिष्करण परियोजना, परिष्करण की प्रक्रिया पर ध्यान दिए बिना" शब्द रखे जाएंगे;

(ग) स्तंभ (5) में, विद्यमान पैरा के पश्चात्, निम्नलिखित पैरा रखा जाएगा,

अर्थात् :-

"भीतर स्थित लाभकारी संयंत्रों के साथ एकीकृत खनन परियोजनाएं खनन पट्टा क्षेत्र पर केन्द्रीय स्तर पर विचार किया जाता रहेगा या यथास्थिति, राज्य स्तर, खनन परियोजनाओं के लिए विद्यमान सीमा के अनुसार।";

(vi) मद 7 (क) के सामने,-

(क) स्तंभ (3) में, "सभी परियोजनाओं" शब्दों के स्थान पर "सभी नई परियोजनाएं" शब्द रखे जाएंगे;

(ख) स्तंभ (4) में, निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात् :-

"सभी विस्तार परियोजनाएं, जिनमें हवाई पट्टियां भी सम्मिलित हैं, जो वाणिज्यिक उपयोग के लिए हैं।"

[फा. सं. आईए 3-22/10/2022-आईए. III]

डॉ. सुजीत कुमार बाजपेयी, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड III, उप-खंड (ii), संख्या का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना संख्या का.आ. 1807(अ), तारीख 12 अप्रैल, 2022 द्वारा अंतिम संशोधन किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 20th April, 2022

S.O. 1886(E).—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the EIA Notification, 2006), vide number S.O.1533 (E), dated the 14th September, 2006 for mandating prior environmental clearance for certain category of projects;

And whereas, the State Environment Impact Assessment Authorities (SEIAAs) have been constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for implementation of the EIA Notification, 2006 at State level for exercising delegated powers to consider and grant Environmental Clearance (EC) for all proposals under Category B;

And whereas, the SEIAAs have gained substantial experience over the past fifteen years in the EC appraisal process and the process at the State level has also been made completely online through the PARIVESH portal for efficient and transparent disposal of EC proposals;

And whereas, the Central Government deems it necessary to further decentralise the EC process for facilitating clearances at State level;

And whereas, as on date, category 'B' projects, relating to national defence and strategic importance with significant element of security involvement are also being appraised at the State level which, the Central Government deems it necessary to be appraised centrally taking into account national security concerns;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule(4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules, in public interest, hereby makes the following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14th September, 2006, namely:-

In the said notification,-

(1) in paragraph 4, for sub-paragraph (iii a), the following shall be substituted, namely:-

(iii a) Such Category 'B' projects, relating to the National defence or strategic or security importance or those as notified by the Central Government on account of exigencies such as pandemics, natural disasters or to promote environmentally friendly activities under National Programmes or Schemes or Missions or such projects which are inordinately delayed beyond the stipulated timeline as laid down in this notification and also meet the criteria as laid down in this regard from time to time, shall be considered at the Central level as Category 'B' projects;

(2) in the Schedule,-

(i) against item 1(a),-

(a) in column (3),-

(A) for ">100 ha. of mining lease area in respect of non-coal mining lease", the following shall be substituted, namely:-

">250 ha mining lease area in respect of major mineral mining lease other than coal";

(B) for the symbol, figures and letters "> 150 ha", the symbol, figures and letters "> 500 ha" shall be substituted;

(b) in column (4),-

(A) for "≤ 100 ha of mining lease area in respect of non-coal mine lease", the following shall be substituted, namely:-

"All mining lease area in respect of minor mineral mining leases and ≤ 250 ha mining lease area in respect of major mineral mining lease other than coal";

- (B) for the symbols, figures and letters " ≤ 150 ha", the symbols, figures and letters " ≤ 500 ha" shall be substituted;
- (ii) against item 1(c),—
- (a) in column (3),—
- (A) in serial number (i), for the symbols, figures and letters " ≥ 50 MW", the symbols, figures and letters " ≥ 100 MW" shall be substituted;
- (B) serial number (ii) and the entries relating thereto shall be omitted;
- (b) in column (4),—
- (A) in serial number (i), for the symbol, figures and letters " < 50 MW", the symbol, figures and letters " < 100 MW" shall be substituted;
- (B) in serial number (ii),—
- (I) the word, symbol and figures "and $< 50,000$ ha." shall be omitted;
- (II) in point (c) in the table, the word, symbol and figures "to $< 50,000$ " shall be omitted;
- (c) in column (5), after serial number (ii), the following serial number shall be inserted, namely:—
- "(iii) Irrigation projects involving Inter-State issues shall be appraised at Central level without change in category.";
- (iii) against item 1(d),—
- (a) in column (3), for the symbols, figures and letters " ≥ 50 MW", the symbols, figures and letters " ≥ 100 MW" shall be substituted;
- (b) in column (4), for the symbol, figures and letters " < 50 MW", the symbol, figures and letters " < 100 MW" shall be substituted;
- (iv) against item 2(a),—
- (a) in column (3), for the symbols and figure " ≥ 1 ", the symbols and figures " ≥ 2.5 " shall be substituted;
- (b) in column (4), for the symbols and figure " < 1 ", the symbols and figures " < 2.5 " shall be substituted;
- (c) in column (5), after the existing paragraph, the following paragraph shall be inserted, namely:—
- "Integrated coal mining projects with washeries located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for coal mining projects.";
- (v) against item 2 (b),—
- (a) in column (3), the existing entries shall be omitted;
- (b) in column (4), for the symbol, figures, words and letters " < 0.5 million TPA throughput", the words "All mineral beneficiation projects irrespective of the procedure for beneficiation" shall be substituted;
- (c) in column (5), after the existing paragraph, the following paragraph shall be inserted, namely:—
- "Integrated mining projects with beneficiation plants located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for mining projects.";
- (vi) against item 7 (a),—
- (a) in column (3), for the words "All projects", the words "All new projects" shall be substituted;

(b) in column (4), the following shall be inserted, namely:—

“All expansions projects, including airstrips, which are for commercial use.”.

[F. No. IA3-22/10/2022-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section III, sub-section (ii), vide, number S.O. 1533(E), dated the 14th September, 2006 and was last amended, vide, the notification number S.O. 1807(E), dated the 12th April, 2022.

State Expert Appraisal Committee (SEAC)

Minutes of 455th meeting of the State Expert Appraisal Committee (SEAC) held on 27.03.2024 (Wednesday) at SEIAA Conference Hall, 2nd Floor, Panagal Maligai, Saidapet, Chennai 600 015 for consideration of Mining projects.

Confirmation of Earlier Minutes

The minutes of the 454th SEAC meeting held on 21.03.2024 were circulated to the Members in advance and as there are no remarks, the Committee decided to confirm the minutes.

Agenda No:455 - 01

File No: 10666/2024

Proposed Rough Stone and Gravel Quarry over an extent of 4.58.10Ha at S.F.No.389/1B(P) of Onambakkam Village, Madurantakam Taluk, Chengalpattu District by Tmt.D.Adhilakshmi - For Environmental Clearance.

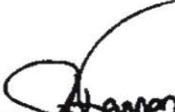
(SIA/TN/MIN/457080/2023 dt: 29/12/2023)

The proposal was placed in 455th SEAC Meeting held on 27.03.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, Tmt.D.Adhilakshmi has applied for Environmental Clearance for the proposed Rough Stone and Gravel Quarry over an extent of 4.58.10Ha at S.F.No.389/1B(P) of Onambakkam Village, Madurantakam Taluk, Chengalpattu District, Tamil Nadu.
2. The project/activity is covered under category "B2" of Item 1 (a) "Mining of Minerals Projects" of the schedule to the EIA Notification, 2006.
3. The precise area communication was issued for the period of 5 Years. The approved mining plan is for the period of five years & production should not exceed 816620m³ of Rough Stone, 117600m³ of Gravel. The annual peak production is 163930m³ of Rough Stone & 104475m³ of Gravel. The depth of mining is 38m BGL in five years.

	10666/2023	Category	B2
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MEMBER SECRETARY
SEAC -TN

1


CHAIRMAN
SEAC - TN

File No	SIA/TN/MIN/457080/2023		
	dt:29.12.2023		
Sl. No	Salient Features of the Proposal		
1.	Name of the Owner/Firm	:	Tmt.D.Adhilakshmi, W/o.Devu, No.5/265, Annai Therasa Street, Premnagar, Pozhichaloor, Chennai - 600 074
2.	Type of quarrying (Ordinary Stone/Sand/Granite/Limestone)	:	Rough stone & Gravel quarry
3.	S.F Nos. of the quarry site with area break-up	:	389/1B(P)
4.	Village in which situated	:	Onambakkam
5.	Taluk in which situated	:	Madurantakam
6.	District in which situated	:	Chengalpattu
7.	Extent of quarry (in ha.)	:	4.58.10Ha
8.	Latitude & Longitude of all corners of the quarry site	:	12°24'04.31"N to 12°24'12.68"N 79°57'44.24"E to 79°57'53.80"E
9.	Topo Sheet No.	:	57-P/15
10.	Type of mining	:	Opencast Semi Mechanized of mining
11.	Life of Project	:	10 Years
	Lease Period	:	10 Years
	Mining Plan Period	:	10 Years (Tentative Production and Development / Excavation Programme is prepared for 5 years)
12.	Mining Plan Details	:	As per approved Mining Plan
			Rough stone Gravel
	Geological Resources m ³	:	2292000m ³ 137520m ³
	Minable Resources m ³	:	924150m ³ 117600m ³


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2


CHAIRMAN
SEAC-TN

	Annual Peak Production in m ³	: 163930m ³	104475m ³
	Ultimate Depth in meters	: 38m BGL	
13.	Depth of water table	: 63m BGL	
14.	Man Power requirement per day:	: 38 Nos	
15.	Water requirement: 1. Drinking water & Utilized water 2. Dust suppression 3. Green belt	: 3.7 KLD 1.7 KLD 1.0 KLD 1.0KLD	
16.	Power requirement a) Domestic Purpose b) Industrial Purpose	: TNEB 6, 72,896 Liters of HSD	
17.	Precise area communication approved by the Assistant Director, Department of G&M, Chengalpattu District	: Na.Ka.No.0209/Kanimam/2022, dt: 25.09.2023	
18.	Mining Plan approved by Assistant Director (i/c), Department of G&M, Chengalpattu District	: Rc.No.0209/Mines/2022, dt: 03.10.2023	
19.	500m Cluster Letter approved by the Assistant Director (i/c), Department of G&M, Chengalpattu District	: Rc.No.0209/Mines/2023, dt: 03.10.2023	
20.	VAO Certificate Regarding Structures within 300m Radius	: Letter Dt:16.10.2023	
21.	Project Cost (excluding EMP cost)	: Rs.1,12,98,000/-	
22.	EC Recommendation	: Validity	As per approved mining plan


MEMBER SECRETARY
SEAC -TN

3


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SEAC- TN

			Rough stone	Gravel
		: Max Total in m ³	816620m ³	117600m ³
		: Annual Max in m ³	163930m ³	104475m ³
		: Max Depth in mtrs	38m BGL	
23.	EMP cost (in Rs. Lakh).	: Capital Cost - Rs. 2434400 Lakhs Recurring cost Rs. 1893083 lakhs		
24.	CER cost (in Rs. Lakh).	: Rs. 5 Lakhs		

Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the annual peak production capacity shall not exceed 163930m³ of Rough stone & 104475m³ of Gravel for the ultimate depth of mining up to 38m BGL for the project life of 10 years (or) expiry date of mine lease but subject to a maximum of thirty years, whichever is earlier, from the date of lease execution, vide MoEF&CC Notification S.O, 1807(E) dated 12.04.2022 and subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

- 1) The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds, before obtaining the CTO from the TNPCB.
- 2) Tree plantation & fencing and installation of garland drainage with siltation tank around the mine lease area shall be completed before execution of the mine lease.
- 3) The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds, before obtaining the CTO from the TNPCB.


MEMBER SECRETARY
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4


CHAIRMAN
SEAC -TN

- 4) The PP shall register promptly through online in the Shram Suvidha Portal which is the official portal of Ministry of Labour & Employment, Govt of India to obtain Labour Identification Number (LIN) before obtaining the CTO from the TNPCB.
- 5) For ensuring the safe and systematic mining operations, the PP shall send the 'Notice of Opening' indicating the appointment of First Class/Second Class Mine Manager for managing the quarrying operations and the proposed usage of HEMM shall be sent to the Director of Mines Safety, Chennai Region of the Mine under the provisions of MMR 1961 atleast 30 days before the commencement of the mining operation immediately after the execution of lease with district authority.
- 6) The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned licensing authority before the execution of the lease, for storing the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.
- 7) Since the structures are situated within a radial distance of 500 m, the PP shall carry out only one blast per day with muffle technique, for not more than 30 to 40 holes in a round, with maximum charge of 375g/hole
- 8) However, after obtaining necessary permission from the DMS/Chennai Region, the PP shall carry out the scientific studies within a period of six months from the commencement of quarrying operations with prior permission from the DMS/Chennai Region, to design the controlled blast parameters for reducing the blast-induced ground/air- vibrations and eliminating the fly rock from the blasting operations carried out in the quarry, by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.


MEMBER SECRETARY
SEAC -TN

5


CHAIRMAN
SEAC- TN

- 9) Since the villages & sensitive structures are located within 500 m, as a part of monitoring the implementation of eco-friendly blasting operation, the PP shall monitor the blast-induced ground & air vibration (noise) by installing the DGMS approved 'Vibration Monitoring System (VMS)' at a distance of 200m, 300m, and 500 m and the fly rock level produced through capturing a video image once in six months, by involving any of the reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT (ISM) - Dhanbad, and Anna University Chennai-CEG Campus, etc. A copy of such post-monitoring report shall be submitted to the AD/Mines-DGM, Director of Mines Safety / Chennai Region, the SEIAA-TN, and the IRO/MoEF, as a part of Environmental Compliance without any deviation.
- 10) Since more waterbodies are situated nearby, the PP shall annually carry out the scientific studies to assess the hydrogeological condition of the quarry after the commencement of mining operations for ensuring the safety of the persons working in the mine and to determine impacts of the mining operation on the ground water conditions in the waterbodies, by involving any one of the reputed Research and Academic Institution - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras – Centre for Environmental Studies, and Anna University Chennai-Dept of Geology, CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai Region as a part of Environmental Compliance without any deviation.
- 11) The PP shall furnish an affidavit indicating the Standard Operating Procedures (SoP) for carrying out the 'Best Mining Practices' in the areas of drilling, blasting excavation, transportation, and green belt development, in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
- 12) For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry wall during the 4th year or when the depth exceeds 30m whichever is


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SEAC -TN

6


CHAIRMAN
SEAC - TN

earlier, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.

- 13) The PP shall annually carry out an Occupational Health Survey (OHS) in accordance with the guidelines & period of examination laid in the DGMS (Tech.) (S&T) Circular No. 01 of 2011, on OHS of the persons working in mines prone to generate the airborne dust, under Section 9A of Mines Act, 1952 by actively involving State Government officials and Non-Government Organizations (NGO) working in the Occupational Health Survey (Medical Examination). A copy of such annual compliance certificate shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 14) The PP shall develop Green belt/plantation all along the mining lease boundary in a safety barrier & fencing around the mine lease area before obtaining the CTO from the DEE, TNPCB.
- 15) As accepted by the Project Proponent the CER cost of Rs. 5 lakhs and the amount shall be spent for the Government High School, Onambakkam Village, Chengalpattu District before obtaining CTO from TNPCB.

Agenda No: 455 - 02

File No: 10673/2024

Proposed Rough Stone and Gravel Quarry over an extent of 4.77.68Ha S.F.Nos.171/1(P), 171/2, 171/4(P), 171/5(P), 171/6, 171/7(P), 171/8(P), 171/9, 171/10, 171/11, 171/12, 171/13, 171/14, 171/15 (P), 171/16(P), 171/17(P), 171/18(P), 171/19(P), 171/20, 171/21, 171/22, 172/1(P), 172/2(P) 172/3(P) and 172/4(P) of Theneluppai Village, Cheyyar Taluk, Tiruvannamalai District by Tvl. Poabs Enterprises Pvt Ltd - For Environmental Clearance. (SIA/TN/MIN/460961/2024 dt: 05/02/2024)


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7


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The proposal was placed in 455th SEAC Meeting held on 27.03.2024. The project proponent gave detailed presentation. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, Tvl. Poabs Enterprises Pvt Ltd has applied for Environmental Clearance for the proposed Rough Stone and Gravel Quarry over an extent of 4.77.68Ha S.F.Nos.171/1(P), 171/2, 171/4(P), 171/5(P), 171/6, 171/7(P), 171/8(P), 171/9, 171/10, 171/11, 171/12, 171/13, 171/14, 171/15 (P), 171/16(P), 171/17(P), 171/18(P), 171/19(P), 171/20, 171/21, 171/22, 172/1(P), 172/2(P) 172/3(P) and 172/4(P) of Theneluppai Village, Cheyyar Taluk, Tiruvannamalai District, Tamil Nadu.
2. The project/activity is covered under category "B2" of Item 1 (a) "Mining of Minerals Projects" of the schedule to the EIA Notification, 2006.
3. The precise area communication was issued for the period of 5 Years. The approved mining plan is for the period of five years & production should not exceed 1044260m³ of Rough Stone, 81704m³ of Gravel. The annual peak production is 215875m³ of Rough Stone (5th Year) & 44726m³ of Gravel (1st Year). The depth of mining is 47m BGL.
4. The PP stated that the hydrological study has been carried out. However, the report on hydrological studies was not submitted along with the application and the same was not circulated to the committee members.

Hence, the SEAC has decided to defer the proposal and directed the PP to provide the additional details as stipulated below:

- i) The PP shall submit a detailed hydrological report indicating the impact of proposed quarrying operations on the waterbodies like lake, water tanks, etc located within 1 km of the proposed quarry. For the same, the Project Proponent shall conduct the hydro-geological study by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras – Centre for Environmental Studies, and Anna University Chennai-Dept of Geology, CEG


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SEAC -TN

8


CHAIRMAN
SEAC - TN

Campus by considering the contour map of the water table detailing the number of ground water pumping & open wells, and surface water bodies such as rivers, tanks, canals, ponds etc. within 1 km (radius) along with the collected water level data for both monsoon and non-monsoon seasons from the PWD / TWAD so as to assess the impacts on the wells due to proposed activity. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided.

Agenda No:455 - 03

File No: 10680/2024

Proposed Ordinary Earth quarry lease over an extent of 2.24.0Ha at S.F.No.180/1(Part) of Thollamur Village, Vanur Taluk, Viluppuram District, Tamil Nadu by Thiru.R. Anandhakumar -For Environmental Clearance.

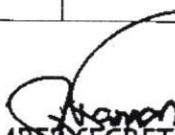
(SIA/TN/MIN/458441/2023, Dated: 12/01/2024)

The proposal was placed in this 455th SEAC Meeting held on 27.03.2024. The details of the project furnished by the proponent are available on the website (www.parivesh.nic.in).

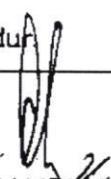
The SEAC noted the following:

1. The project proponent, Thiru.R. Anandhakumar has applied for Environmental Clearance for the Proposed Ordinary Earth quarry lease over an extent of 2.24.0Ha at S.F.No.180/1(Part) of Thollamur Village, Vanur Taluk, Viluppuram District, Tamil Nadu.
2. The project/activity is covered under category "B2" of Item 1 (a) "Mining of Minerals Projects" of the schedule to the EIA Notification,2006.
3. The precise area communication was issued for the period of 2 Years. The approved mining plan is for the period of 2 Years & production should not exceed 33205m³ of Ordinary Earth. The depth of mining is 2.0m BGL.

Sl. No	Salient Features of the Proposal	
1.	Name of the Owner/Firm	Thiru. R. Anandhakumar S/O. : Ramachandran, No: 59, Mahadhana Street, Thiruvaidaimarudur


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SEAC -TN

9


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		Thiruvaidaimarudur Taluk, Thanjavur District-612104
2.	Type of quarrying (Ordinary Stone/Sand/Granite/Limestone)	: Ordinary Earth
3.	S.F Nos. of the quarry site with area break-up	: 180/1(Part)
4.	Village in which situated	: Thollamur
5.	Taluk in which situated	: Vanur
6.	District in which situated	: Viluppuram
7.	Extent of quarry (in ha.)	: 4.58.10Ha
8.	Latitude & Longitude of all corners of the quarry site	: 12°2'14.92"N to 12°2'19.82"N 79°40'5.13"E to 79°40'12.78"E
9.	Topo Sheet No.	: 57-P/12
10.	Type of mining	: Opencast Semi-Mechanized mining
11.	Life of Project	: 2 Year
	Lease Period	: 2 Year
	Mining Plan Period	: 2 Year
12.	Mining Plan Details	: As per approved Mining Plan
	Geological Resources m ³ (RoM)	: Ordinary Earth in m ³ 44790m ³
	Mineable Resources m ³ (RoM)	: Ordinary Earth 33205m ³
	Annual Peak Production in m ³	: Ordinary Earth 11322m ³
	Maximum Depth in meters	: 2.0m BGL
13.	Depth of water table	: 25m – 20m
14.	Man Power requirement per day:	: 8 Nos
15.	Water requirement:	: 2.0KLD


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SEAC -TN

10


CHAIRMAN
SEAC- TN

	1. Drinking water & Utilized water 2. Dust suppression 3. Green belt	1.0 KLD 0.5 KLD 0.5 KLD
16.	Power requirement	TNEB
17.	Precise area communication approved by the Assistant Director, Department of G&M.	Na.Ka.No.A/G&M/349/2022, dt: 21.09.2023
18.	Mining Plan approved by Deputy Director, Department of G&M.	Rc.No.A/G&M/349/2022, dt: 25.09.2023
19.	500m Cluster Letter from Deputy Director, Department of G&M.	Rc.No.A/G&M/349/2022, dt: 25.09.2023
20.	VAO Certificate Regarding Structures within 300m Radius	Letter furnished
21.	DFO Letter from Assistant Director, Department of G&M.	Rc.No.A/G&M/349/2022, dt: 18.12.2023
22.	Water Body Letter from Assistant Director, Department of G&M	Rc.No:A/G&M/349/2022, dt: 08.12.2023
23.	Soil Test Report Letter	Dt: 27.07.2023, Department of Technical Education -Tamil Nadu, Government College of Engineering – Dharmapuri, Department of Civil Engineering, Soil Mechanics Laboratory
24.	Project Cost (excluding EMP cost)	: Rs. 30,68,240 Lakhs
25.	EC Recommendation	: As per approved mining plan
		Ordinary Earth


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SEAC -TN

11


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SEAC -TN

		: Max Total RoM in m ³	33205m ³
		: Annual Max RoM in m ³	18510m ³
		: Max Depth in mtrs	2.0m (BGL)
26.	EMP cost (in Rs. Lakh).	: Rs.19.53 Lakhs	
27.	CER cost (in Rs. Lakh).	: Rs. 2 Lakhs	

Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the annual peak production capacity shall not exceed **18,600 m³ of Ordinary Earth** by restricting the ultimate depth of mining up to **2m BGL** for the project period of only 2 years from the date of lease execution, subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions, in addition to the standard conditions & normal conditions stipulated by MOEF &CC:

1. The prior Environmental Clearance granted for this mining project shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier, vide MoEF&CC Notification S.O. 1807(E) dated 12.04.2022.
2. The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds, before obtaining the CTO from the TNPCB.
3. The PP shall not carry any blasting activity during mining operation.
4. The proponent shall complete the fencing and the tree plantation of tall saplings of native species as committed in EMP before obtaining CTO from TNPCB.
5. The PP shall install a bio-toilet for the convenience of the workmen before obtaining the CTO from the TNPCB.


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SEAC -TN


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SEAC- TN

6. The PP shall carry out the backfilling of the mined out void area with the waste excavated from the quarrying operation simultaneously for developing suitable plantation as indicated in the EMP.
7. As accepted by the Project Proponent the CER cost of Rs. 2 lakhs and the amount shall be spent for the Government High School, Thiruvakkarai Village before obtaining CTO from TNPCB.

Agenda No:455 - 04

File No: 10687/2024

Proposed Rough stone and Gravel quarry lease over an extent of 4.24.5Ha at S.F.No.272/1, 272/2, 272/3, 272/4, 272/5, 272/6, 272/7, 272/8, 272/9, 273/1, 273/2(P), 279/6B, 279/7, 279/8, 279/9 and 279/10 of Mahahajanambakkam Village, Cheyyar Taluk, Tiruvannamalai District by Thiru.V.Pavan Voora - For Environmental Clearance. (SIA/TN/MIN/460750/2024, Dated: 02/02/2024)

The proposal was placed in 455th SEAC Meeting held on 27.03.2024. The project proponent gave detailed presentation. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, Thiru.V.Pavan Voora has applied for Environmental Clearance for the proposed Rough stone and Gravel quarry lease over an extent of 4.24.5Ha at S.F.No.272/1, 272/2, 272/3, 272/4, 272/5, 272/6, 272/7, 272/8, 272/9, 273/1, 273/2(P), 279/6B, 279/7, 279/8, 279/9 and 279/10 of Mahahajanambakkam Village, Cheyyar Taluk, Tiruvannamalai District, Tamil Nadu.
2. The project/activity is covered under category "B2" of Item 1 (a) "Mining of Minerals Projects" of the schedule to the EIA Notification, 2006.
3. The precise area communication was issued for the period of 5 Years. The approved mining plan is for the period of five years & production should not exceed 605795m³ of Rough Stone, 55468m³ of Gravel. The annual peak production is 123695m³ of Rough Stone (1st Year) & 52268m³ of Gravel (1st Year). The depth of mining is 47m BGL.


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SEAC -TN

13


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SEAC- TN

Based on the presentation and documents furnished by the project proponent, SEAC directed the PP to provide the additional particulars as stipulated below:

- i) The PP shall revise the mining plan after leaving the safety barrier of 50 m for establishing the tree plantation along with the revised total volume of excavation & pit dimension and it shall be duly approved by the concerned AD/DD (Mines), to ensure that there is no habitation within a distance of 300m.
- ii) Since the waterbodies are situated nearby, the PP shall provide the comprehensive data and related documentation supporting the observations made in the hydrogeology report furnished during the appraisal.
- iii) The proponent shall revise the CER as suggested for an amount of Rs.8.0 lakh and shall furnish details on the committed activities including the establishment of Smart Classroom facility at Akkur Government Higher Secondary School before obtaining CTO from TNPCB.

On receipt of the above, further deliberations will be carried out. Hence, the Proponent is advised to submit the additional documents/information as sought above within the period of 30 days failing which your proposal will automatically get delisted from the PARIVRESH portal.

Agenda No: 455-05

(File No: 10674/2024)

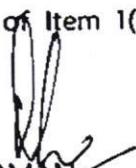
Proposed Rough Stone and Gravel Quarry over an extent of 3.26.32 Ha at S.F.Nos. 520 (P) & 523 of Tharuvai Village, Palayamkottai Taluk, Tirunelveli District, Tamil Nadu by Thiru.S.Sathish -For Environmental Clearance. (SIA/TN/MIN/460749/2024, Dated: 02.02.2024).

The proposal was placed in the 455th Meeting of SEAC held on 27.03.2024. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Thiru.S.Sathish has applied for Environmental Clearance for the Proposed Rough Stone and Gravel Quarry over an extent of 3.26.32 Ha at S.F.Nos. 520 (P) & 523 of Tharuvai Village, Palayamkottai Taluk, Tirunelveli District, Tamil Nadu.
2. The proposed quarry/activity is covered under Category "B2" of Item 1(a)


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SEAC -TN


CHAIRMAN
SEAC -TN

"Mining Projects" of the Schedule to the EIA Notification, 2006.

3. This is an existing quarry. The quarry was earlier operated by Thiru.M.Mohan during the year 2016 to 2017. Existing pit-18m.

4. The salient features of the proposed project as follows

File No	10674		Category	"B2" 1(a)
	SIA/TN/MIN/460749/2024, Dated:02.02.2024			EC
Sl. No	Salient Features of the Proposal			
1.	Name of the Owner/Firm	:	Thiru.S.Sathish, S/o.Subramaniam, H-133, Periyar Nagar, Erode- 638001.	
2.	Type of quarrying (Ordinary Stone/Sand/Granite/Limestone)	:	Rough Stone and Gravel Quarry	
3.	S.F Nos. of the quarry site with area break-up	:	520 (P) & 523	
4.	Village in which situated	:	Tharuvai	
5.	Taluk in which situated	:	Palayamkottai	
6.	District in which situated	:	Tirunelveli	
7.	Extent of quarry (in ha.)	:	3.26.32	
8.	Latitude & Longitude of all corners of the quarry site	:	08°38'46.91"N to 08°38'55.68"N 77°40'44.08"E to 77°40'49.86"E	
9.	Topo Sheet No.	:	58 - H/10	
10.	Type of mining	:	Opencast Semi mechanized Mining	
11.	Life of Project	:	5 years	
	Lease Period	:	5 years	
	Mining Plan Period	:	5 years	
12.	Mining Plan Details	:	As per approved Mining Plan	
	Geological Resources m ³ (RoM)	:	Rough Stone -	


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SEAC -TN

15


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			11,71,069 m ³
			Gravel – 27598 m ³
	Minable Resources m ³ (RoM)	:	Rough Stone – 3,22,924 m ³
			Gravel – 21542 m ³
	Annual Peak Production in m ³	:	Rough Stone – 64,870 m ³
			Gravel – 21542 m ³
	Ultimate Depth in meters	:	47m BGL
13.	Depth of water table	:	55m BGL
14.	Man Power requirement per day:	:	27 Nos.
15.	Water requirement: 1. Drinking water & Domestic 2. Dust suppression 3. Green belt	:	2.35 KLD 1.35 KLD 0.5 KLD 0.5 KLD
16.	Power requirement		TNEB 258339 liters of HSD.
17.	Precise area communication approved by the Joint Director / Assistant Director(i/c), Department of Geology and Mining	:	Rc.No. M3/23406/2020 Dated:17.11.2023
18.	Mining Plan approved by Joint Director / Assistant	:	Rc.No. M3/23406/2020 Dated:24.11.2023


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SEAC -TN

16


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	Director(i/c), Department of Geology and Mining			
19.	Joint Director / Assistant Director(i/c), Department of Geology and Mining, 500m Cluster Letter		Rc.No. M3/23406/2020 Dated;24.11.2023	
20.	VAO Certificate Regarding Structures within 300m Radius		Letter Dated: 26.12.2023	
21.	Project Cost (exclusing EMP cost)	:	Rs. 8457920/-	
22.	EC Recommendation	:	Validity	
			30 years subject to the following upper limits.	
			Rough Stone	Gravel
		:	Max Total RoM in m ³	322924 m ³
:	Annual Max RoM in m ³	64,870 m ³	21542 m ³	
:	Max Depth in mtrs	47m BGL		
23.	EMP cost (in Rs. Lakh).	:	Capital cost – Rs. 1567632/- recurring cost – Rs. 782272/-	
24.	CER cost (In Rs. Lakh).	:	Rs. 5,00,000 /- as accepted by the PP	

Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the annual peak production capacity of not exceeding 64,870 m³ of rough stone & 21542 m³ of Gravel by maintaining the ultimate depth of mining upto 47m BGL for the project life of 5 years (or) expiry date of mine lease but subject to a maximum of thirty years, whichever is earlier, from the date of lease execution, vide MoEF&CC Notification S.O, 1807(E) dated 12.04.2022 and subject to the standard conditions


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SEAC -TN

17


CHAIRMAN
SEAC -TN

as per the Annexure I of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

- 1) Tree plantation & fencing and installation of garland drainage with siltation tank around the mine lease area shall be completed before execution of the mine lease.
- 2) The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds, before obtaining the CTO from the TNPCB.
- 3) The PP shall register promptly through online in the Shram Suvidha Portal which is the official portal of Ministry of Labour & Employment, Govt of India to obtain Labour Identification Number (LIN) before obtaining the CTO from the TNPCB.
- 4) The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned licensing authority before the execution of the lease, for storing the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.
- 5) Since the structures are situated within a radial distance of 500 m, the PP shall carry out only one blast per day with muffle technique, for not more than 30 to 40 holes in a round, with maximum charge of 375g/hole.
- 6) However, after obtaining the prior permission from the DMS/Chennai Region, the PP shall carry out the scientific studies within a period of six months from the commencement of quarrying operations, to design the controlled blast parameters for reducing the blast-induced ground/air- vibrations and eliminating the fly rock from the blasting operations carried out in the quarry, by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg. Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA,

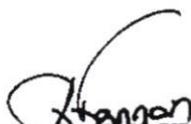

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18


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SEAC- TN

MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.

- 7) Since the villages & sensitive structures are located within 500 m, as a part of monitoring the implementation of eco-friendly blasting operation, the PP shall monitor the blast-induced ground & air vibration (noise) by installing the DGMS approved 'Vibration Monitoring System (VMS)' at a distance of 200m, 300m, and 500 m and the fly rock level produced through capturing a video image once in six months, by involving any of the reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT (ISM) - Dhanbad, and Anna University Chennai-CEG Campus, etc. A copy of such post-monitoring report shall be submitted to the AD/Mines-DGM, Director of Mines Safety / Chennai Region, the SEIAA-TN, and the IRO/MoEF, as a part of Environmental Compliance without any deviation.
- 8) **Since more waterbodies are situated nearby**, the PP shall annually carry out the scientific studies to assess the hydrogeological condition of the quarry after the commencement of mining operations for ensuring the safety of the persons working in the mine and to determine impacts of the mining operation on the ground water conditions in the waterbodies, by involving any one of the reputed Research and Academic Institution - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras - Centre for Environmental Studies, and Anna University Chennai-Dept of Geology, CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai Region as a part of Environmental Compliance without any deviation.
- 9) The PP shall ensure that the transportation of minerals shall not be carried out through the village road passing near the school premises.
- 10) The PP shall appoint a statutory Mine Manager possessing the I / II Class Mines Manager Certificate of Competency (R/UR) under MMR 1961 before executing the lease and a copy of such appointment shall be sent to the DMS/Chennai


MEMBER SECRETARY
SEAC -TN

19


CHAIRMAN
SEAC- TN

Region atleast 30 days before the commencement of the mining operations without fail.

- 11) The PP shall not carry out the deep hole larger diameter blasting and the secondary blasting of oversize fragments /boulders during the life of the lease period.
- 12) At the time of lease execution, the PP shall submit a Slope Stability Action Plan with leaving a safety berm of not less than 15 m for the highwall benches currently standing without proper benching formation of 18 m height in the quarry and it shall be adequately fence off with safety bund/embankment of not less than 1 m height to prevent inadvertent entry of persons.
- 13) For the safety of the persons employed in the quarry, after obtaining prior permission from the DMS/Chennai Region, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry walls within a period of six months from the commencement of mining operations for evaluating the slope stabilization & protective measures while designing the proposed benches, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 14) The PP shall furnish an affidavit indicating the Standard Operating Procedures (SoP) for carrying out the 'Best Mining Practices' in the areas of drilling, blasting excavation, transportation and green belt development, in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
- 15) As accepted by the Project Proponent the CER cost is Rs. 5 Lakhs and the amount shall be spent towards Government Higher secondary School, Munnirpalayam Village for the activities as committed before obtaining CTO from TNPCB.


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20


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Agenda No: 455-06

(File No: 10681/2024)

Proposed Rough Stone and Gravel Quarry over an extent of 1.54.61 Ha at S.F.Nos. 721/2, 721/3A & 725/3B(P) of Mecode Village, Thiruvattar Taluk, Kanniyakumari District, Tamil Nadu by Thiru.M.George Rajan - For Environmental Clearance. (SIA/TN/MIN/460565/2024, Dated: 01.02.2024).

The proposal was placed in the 455th Meeting of SEAC held on 27.03.2024. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Thiru.M.George Rajan has applied for Environmental Clearance for the Proposed Rough Stone and Gravel Quarry over an extent of 1.54.61 Ha at S.F.Nos. 721/2, 721/3A & 725/3B(P) of Mecode Village, Thiruvattar Taluk, Kanniyakumari District, Tamil Nadu.
2. The proposed quarry/activity is covered under Category "B2" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.

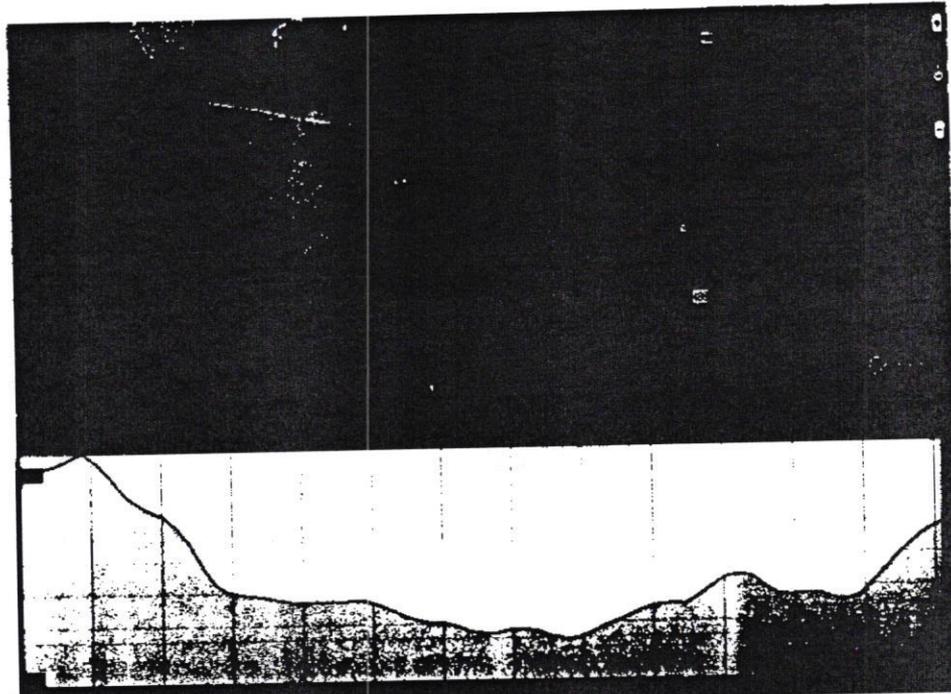
Earlier application No. SIA/TN/MIN/408095/2022 dt: 26.11.2022 (File No. 9615/2022) was appraised vide 363rd SEAC meeting held on 14.03.2023. Based on the presentation and documents furnished by the project proponent, SEAC noted that the proposed quarry site is completely covered with green vegetation with rich biodiversity and also there is a CSI Church situated at 220m and also a Valiyattumugam Issaki Amman Temple within 300m radial distance of the proposed quarry site. Further, the TNMMCR, 1959 Rule No. 36 (I-A) (a) states that "no lease shall be granted for quarrying stone within 300m from any inhabited site". In view of the above, SEAC has decided not to recommend the proposal for the grant of Environmental Clearance.

Meanwhile, the Proponent has resubmitted the same proposal vide online application No. SIA/TN/MIN/460565/2024, Dated:01.02.2024 (File No. 10681/2024) by revising lease area along with all necessary supporting documents in order to obtain Environmental Clearance.

Description	Old File	New File
File No	9615/2022	10681/2024


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Online Proposal

SIA/TN/MIN/408095/2022

SIA/TN/MIN/460565/2024.

No for EC

dt: 26.11.2022

Dated:01.02.2024.

During the presentation, the SEAC had observed the following:

1. The proposed site is at a distance of approximately 5km from Kanniyakumari Wildlife Sanctuary.
2. The proposed quarry site is located in an ecologically sensitive area of Western Ghats and is surrounded by thick vegetation with rich biodiversity.
3. Further, the proposed mine lease area is in the top of a hill which appears to be a watershed which will in turn have implications on the contribution of surface runoff.
4. There is a Highway located at a distance of 140 m from the foothill of the proposed mine lease area which falls within 500 m danger zone as stipulated by the DGMS for the blasting operations and it could possibly pose a threat to the vehicles plying on the Highway.
5. Bharat Petroleum bunk is located at a distance of 200m from the proposed quarry site.


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SEAC -TN

22


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SEAC -TN

6. Also, there is a CSI Church situated at 320m and Valiyattumugam Issaki Amman Temple at 300m from the proposed quarry site.

7. The quarrying operation will cause depletion of fertile topsoil which will lead to environmental degradation to flora and fauna in and around the area.

Based on the documents and presentation made by the proponent, SEAC after detailed discussions decided not to recommend this project proposal considering all the above factors.

Agenda No: 455-07

(File No: 10683/2023)

Proposed Rough Stone Quarry over an extent of 1.00.0 Ha at S.F.Nos. 113/5 (Part-2) of Deevattipatti Village, kadaiyampatti Taluk, Salem District, Tamil Nadu by Thiru.V.Vadivelu - For Environmental Clearance. (SIA/TN/MIN/431180/2023, Dated:27.05.2023).

The proposal was placed in the 455th Meeting of SEAC held on 27.03.2024. The SEAC noted that the project proponent has not attended the meeting. Hence the subject was not taken up for discussion and the project proponent shall furnish the reason for his absence.

Agenda No: 455 - 08

(File No: 10682/2024)

Proposed Rough stone and Gravel Quarry lease over an extent of 0.98.0 Ha at S.F No.131/1 (P) Puthur Village, Rajapalayam Taluk, Virudhunagar District, Tamil Nadu by Thiru. K.M. Muthukannan - Environment Clearance. (SIA/TN/MIN/460815/2024 dt: 03.02.2024)

Previous History of the Proposal:

The proposal (File No: 10031/2023) was earlier placed in the 390th meeting of SEAC held on 07.07.2023. SEAC noted that the same proposal was dealt with in application No. SIA/TN/MIN/252090/2022, dated: 20/01/2022 and was appraised (File No. 8916/2022) in the 278th meeting of SEAC held on 27.05.2022 and as the SMTR (Srivilliputhur Megamalai Tiger Reserve) is located within 10 KM from the project site and as the ESZ for the Tiger Reserve is yet to be notified, the Committee decided not to recommend the proposal.


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Subsequently, this subject was placed in the 521st meeting of Authority held on 17.06.2022. After detailed deliberation, the Authority decided to communicate the decision of the SEAC conveyed vide the minutes of 278th meeting SEAC meeting held on 27.05.2022 to the Project Proponent.

Now the PP has filed a new application vide online application No. SIA/TN/MIN/425787/2023, Dated: 13.04.2023 as below.

Description	Old File	New File
File No	8916	10031
Online Proposal No. for EC	SIA/TN/MIN/216202/2021, dated: 02/07/2021	SIA/TN/MIN/425787/2023 dt 13.04.2023

SEAC, therefore, decided that the proposal may be placed before the Authority as a decision has already been taken. SEIAA is also requested to examine tightening up procedures to prevent such previously decided proposals coming back in the guise of new proposals.

Subsequently the subject was placed in the 690th meeting of SEIAA held on 15.07.2023. After detailed discussions, the Authority decided that henceforth no previously rejected proposal shall be forwarded to SEAC for appraisal MS, SEIAA may examine tightening procedures.

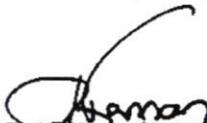
Now, the PP has resubmitted application seeking EC for the same Proposal stating the following:

Based on the letter from PCCF&CWLW vide letter Ref.No. WL5/29838/2022 dated 28.12.2022 NBWL is not applicable.

Hence the proposal was considered for appraisal in this 455th meeting of SEAC held on 27.03.2024. The Project Proponent made a detailed presentation on the proposal. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Thiru. K.M. Muthukannan has applied seeking Environment Clearance for the Proposed Rough stone and Gravel Quarry lease over an extent of 0.98.0 Ha at S.F No.131/1 (P) Puthur Village, Rajapalayam Taluk, Virudhunagar District, Tamil Nadu.


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2. The proposed quarry/activity is covered under Category "B2" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006, as amended.

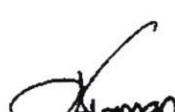
File No	10682 SIA/TN/MIN/460815/2024	Category	B2
Sl. No	Salient Features of the Proposal		
1.	Name of the Owner/Firm	:	Thiru. K.M. Muthu Kannan, S/o. E.K. Marimuthu, D.No.1/558, Kamaraj Nagar, Dhalavoipuram, Rajapalayam Taluk, Virudhunagar District. – 626188
2.	Type of quarrying (Ordinary Stone/Sand/Granite/Limestone)	:	Rough Stone and Gravel
3.	S.F Nos. of the quarry site with area break-up	:	S.F No.131/1 (P)
4.	Village in which situated	:	Puthur Village
5.	Taluk in which situated	:	Rajapalayam Taluk
6.	District in which situated	:	Virudhunagar District
7.	Extent of quarry (in ha.)	:	0.98.0 Ha
8.	Latitude & Longitude of all corners of the quarry site	:	9°21'31.6"N to 9°21'34.1"N 77°28'38.7"E to 77°28'43.1"E
9.	Topo Sheet No.	:	58-G/7,8,10,11
10.	Type of mining	:	Opencast Semi-Mechanized Mining Method
11.	Life of Project	:	5 years
	Lease Period	:	5 years
	Mining Plan Period.	:	5 years


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25


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	Mining Plan Details	:	As per approved Mining Plan	As modified by SEAC
12.	Geological Resources (RoM) m ³	:	Rough Stone - 255255 m ³ Gravel - 39270 m ³	-
	Minable Resources in m ³ (RoM)	:	Rough Stone - 77975 m ³ Gravel - 27900 m ³	-
	Annual Peak Production in m ³	:	Rough stone- 22925 m ³ Gravel - 9300 m ³	-
	Ultimate Depth in meters	:	30m BGL	
13.	Depth of water table	:	50m-55m	
14.	Man Power requirement per day:	:	7 Employees	
15.	Water requirement: 1. Drinking & domestic purposes (in KLD) 2. Dust suppression, Green Belt & Wet Drilling (in KLD)	:	3.2 kLD 1.3 kLD 1.3 kLD & 0.6 kLD	
16.	Power requirement	:	TNEB and DG set (13,710 Liters of HSD for entire mine plan period)	
17.	Precise area communication approved by the Dept. of Geology & Mining	:	KV1/525/2017, dated.24.09.2021.	


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26


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18.	Mining Plan approved by Dept. of Geology & Mining	:	KV1/525/2017, dated.10.11.2021.		
19.	500m Cluster Letter issued by the Dept. of Geology & Mining	:	KV1/525/2017, dated.10.11.2021.		
20.	VAO Certificate regarding Structures within 300m Radius	:	Letter Dated: 26.10.2021		
21.	Project Cost (excluding EMP cost)	:	Rs. 31,97,365/-		
22.	EC Recommendation	:	Validity	30 years subject to the following upper limits.	
				Rough Stone	Gravel
			Max Total RoM in m ³	77975	27900
			Annual Max RoM in m ³	22925	9300
		:	Max Depth in m	30m BGL	
23.	EMP cost (in Rs. Lakh).	:	Rs.77.32 Lakh (Total EMP cost)		
24.	CER cost (in Rs. Lakh).	:	Rs. 3 lakh as accepted by the PP and Rs.2.0 lakh towards mitigation/conservation measure of SMTR		

Further SEAC noted that SMTR is located at a distance of 9.2 km from the lease boundary. And the PCCF&CWLW, GoTN vide letter Ref.No. WL5/29838/2022 dated 28.12.2022 has informed the following:


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With reference to the above, it is informed that Srivilliputhur Megamalai Tiger Reserve does not come under the protected area. However the tiger reserve comprises two protected areas i.e., Srivilliputhur Grizzled Squirrel Wildlife Sanctuary and Megamalai Wildlife Sanctuary and certain non-sanctuary RFs. The "Guidelines for preparation of Eco Sensitive Zones around National Parks and Wildlife Sanctuaries" issued by the Government of India vide letter F. No. 1-9/2007-WL-I (pt) dated 09-02-11 is only for National Parks and Wildlife Sanctuaries.

2) Based on the above, final notification of Megamalai Wildlife Sanctuary had been issued by the Government of India vide S.O. No. 3651 (E) dated 10-10-2019 to an extent of Eco Sensitive Zone varies from 'Zero' Km to 1.7 Km and Srivilliputhur Grizzled Squirrel Wildlife Sanctuary vide S.O. No. 3974 (E) dated 30-10-2019 to an extent of Eco Sensitive Zone varies from 'Zero' Km to 6.2 Kms

3) Hence, default 10 Kms of Eco Sensitive Zone notification for Srivilliputhur Megamalai Tiger Reserve is not applicable and fresh Eco Sensitive Zone notification is also not required, since the above said two sanctuaries Eco Sensitive Zone notification have already been issued by the Government of India

Based on the presentation, documents furnished by the project proponent and the PCCF's letter, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the annual peak RoM production capacity not exceeding 22925 m³ of Rough stone and 9300 m³ of Gravel by maintaining the ultimate depth of mining of 30m BGL for the project life of 5 years (or) expiry date of mine lease but subject to a maximum of thirty years, whichever is earlier, from the date of lease execution, vide MoEF&CC Notification S.O, 1807(E) dated 12.04.2022, subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

- 1) The proponent shall provide the particulars for carrying out the plantation of 500 Nos. of tall saplings of native species within and outside the proposed mining area as committed before obtaining CTO from TNPCB.
- 2) The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR,


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28

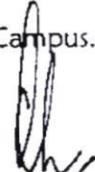

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1988 within the lease boundary and protective bunds before obtaining the CTO from the TNPCB.

- 3) The PP shall register promptly through online in the Shram Suvidha Portal which is the official portal of Ministry of Labour & Employment, Govt of India to obtain Labour Identification Number (LIN) before obtaining the CTO from the TNPCB.
- 4) The PP shall appoint a statutory Mine Manager possessing the I / II Class Mines Manager Certificate of Competency (R/UR) under MMR 1961 before executing the lease and a copy of such appointment shall be sent to the DMS/Chennai Region atleast 30 days before the commencement of the mining operations without fail.
- 5) The PP shall not carry out the deep hole larger diameter blasting and the secondary blasting of oversize fragments /boulders during the life of the lease period.
- 6) The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned licensing authority before the execution of the lease, for storing the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.
- 7) Considering the village/highway roads are located within 500m from the lease boundary, the PP shall carry out the small-scale blasting involving 30 to 40 holes in a round at a time with keeping the total aggregate explosive charge/hole is limited to 375g only in accordance with the provisions of MMR 1961.
- 8) However, the PP shall carry out the scientific studies within a period of six months from the commencement of quarrying operations with prior permission from the DMS/Chennai Region, to design the controlled blast parameters for reducing the blast-induced ground/air- vibrations and eliminating the fly rock from the blasting operations carried out in the quarry, by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy


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29


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SEAC- TN

of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.

- 9) The PP shall furnish an affidavit indicating the Standard Operating Procedures (SoP) for carrying out the 'Best Mining Practices' in the areas of drilling, blasting excavation, transportation, and green belt development, in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
- 10) Since the villages & sensitive structures are located within 500 m, as a part of monitoring the implementation of eco-friendly blasting operation, the PP shall monitor the blast-induced ground & air vibration (noise) by installing the DGMS approved 'Vibration Monitoring System (VMS)' at a distance of 200m, 300m, and 500 m and the fly rock level produced through capturing a video image once in six months, by involving any of the reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT (ISM) - Dhanbad, and Anna University Chennai-CEG Campus, etc. A copy of such post-monitoring report shall be submitted to the AD/Mines-DGM, Director of Mines Safety / Chennai Region, the SEIAA-TN, and the IRO/MoEF, as a part of Environmental Compliance without any deviation.
- 11) For securing the safety of persons employed in the mine, the PP shall carry out the scientific studies to assess the slope stability of the benches and quarry wall when the depth of the quarry touches 30 m (or) after the completion of 3 years of operation whichever is earlier, by involving anyone of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus, etc. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 12) The proponent shall conduct the Safety Audit following the DGMS Guidelines laid for the purposes vide DGMS (Tech) S&T Circular No. 5 of 2016, during the 3rd year of quarrying operation to detect any unsafe condition/practice


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SEAC -TN

30


CHAIRMAN
SEAC - TN

prevalent in the mine to ensure the health and safety of the workers employed. by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.

- 13) Further, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry wall during the 4th year or when the depth exceeds 30m whichever is earlier, to determine the safe working condition and slope stabilization measures by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 14) As a part of Ground Water Management, the PP shall carry out the scientific studies to assess the existing hydrogeological condition and impacts of the quarrying operation on the ground water level present in the core zone, within 2 years from the commencement of mining operations, by involving any one of the reputed Research and Academic Institution - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras – Centre for Environmental Studies, and Anna University Chennai-Dept of Geology, CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 15) As accepted by the Project Proponent the CER cost of Rs.3.0 lakh and the amount shall be spent for the following committed activities at Government Middle School, Panjampatti before obtaining CTO from TNPCB.


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31


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SEAC -TN

- 16) As accepted by the Project Proponent, Rs.2.0 lakh shall be spent towards mitigation/conservation measure of SMTR with the consultation of the DFO before obtaining CTO from TNPCB.

Agenda No: 455 - 09

(File No: 10675/2024)

Proposed Rough stone and Gravel Quarry lease over an extent of 4.90.0 Ha at S.F No.41/1C(P) Melakandai Village, Mathuranthagam Taluk, Chengalpattu District, Tamil Nadu by Tvl. Sanma Infratech - Environment Clearance. (SIA/TN/MIN/460611/2024 dt 01.02.2024)

The proposal was placed in this 455th meeting of SEAC held on 27.03.2024. The Project Proponent made a detailed presentation on the proposal. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Tvl. Sanma Infratech has applied seeking Environment Clearance for the Proposed Rough stone and Gravel Quarry lease over an extent of 4.90.0 Ha at S.F No.41/1C(P) Melakandai Village, Mathuranthagam Taluk, Chengalpattu District, Tamil Nadu.
2. The proposed quarry/activity is covered under Category "B2" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006, as amended.

File No	10675		Category	B2
	SIA/TN/MIN/460611/2024			
Sl. No	Salient Features of the Proposal			
1.	Name of the Owner/Firm	:	Tvl.Sanma Infratech, Thiru.V.Krishnakumar (Managing partner), No.37, 6th cross street, Azhagiri Nagar, Alamelumangapuram, Vellore Taluk, Vellore District	


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SEAC -TN

32


CHAIRMAN
SEAC- TN

2.	Type of quarrying (Ordinary Stone/Sand/Granite/Limestone)	:	Rough Stone and Gravel
3.	S.F Nos. of the quarry site with area break-up	:	S.F No.41/1C(P)
4.	Village in which situated	:	Melakandai Village
5.	Taluk in which situated	:	Mathuranthagam Taluk
6.	District in which situated	:	Chengalpattu District
7.	Extent of quarry (in ha.)	:	4.90.0 Ha
8.	Latitude & Longitude of all corners of the quarry site	:	12°26'23.30"N to 12°26'33.93"N 79°57'05.80"E to 79°57'12.00"E
9.	Topo Sheet No.	:	57 P/15
10.	Type of mining	:	Opencast Mechanized Mining Method
11.	Life of Project	:	5 years
	Lease Period	:	5 years
	Mining Plan Period	:	5 years
12.	Mining Plan Details	:	As per approved Mining Plan
	Geological Resources m ³ (RoM)	:	As modified by SEAC 2204100 m ³ of Rough stone Gravel - 146940 m ³
	Minal Resources in m ³ (RoM)	:	Rough Stone - 899055 m ³ Gravel - 124362 m ³
	Annual Peak Production in m ³	:	Rough Stone - 180145 m ³ Gravel -63873 m ³


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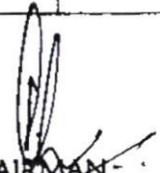
33


CHAIRMAN
SEAC- TN

	Ultimate Depth in meters	:	48m BGL
13.	Depth of water table	:	62-65m
14.	Man Power requirement per day:	:	36 Employees
15.	Water requirement: 1. Drinking & domestic purposes (in KLD) 2. Dust suppression, Green Belt & Wet Drilling (in KLD)	:	2.0 kLD 1.0 kLD 0.5 kLD & 0.5 kLD
16.	Power requirement		TNEB & DG set(7,39,978 Liters of HSD for the entire period)
17.	Precise area communication approved by the Dept. of Geology & Mining	:	Rc.No.0258/kanimam/2023 dated.06.10.2023.
18.	Mining Plan approved by Dept. of Geology & Mining	:	Rc.No.0258/Mines/2023, dated.31.10.2023.
19.	500m Cluster Letter issued by the Dept. of Geology & Mining		Rc.No.0258/Mines/2022, dated.31.10.2023.
20.	VAO Certificate regarding Structures within 300m Radius		Letter Dated: 12.12.2023
21.	Project Cost (excluding EMP cost)	:	Rs. 1,14,90,000/-
22.	EC Recommendation	:	Validity
			30 years subject to the following upper limits.
			Rough Stone
			Gravel
			Max Total RoM in m ³
			899055
			124362


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34


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SEAC- TN

		: Annual Max RoM in m ³	180145	63873
		: Max Depth in m	48m BGL	
23.	Total EMP cost (in Rs. Lakh).	: Rs.96 Lakh		
24.	CER cost (in Rs. Lakh).	: Rs. 10 lakh as accepted by the PP		

Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the annual peak RoM production capacity not exceeding 180145 m³ of Rough stone & 63873 m³ of Gravel by maintaining the ultimate depth of mining of 48m BGL, subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF &CC. In addition to the following specific conditions:

- 1) The prior Environmental Clearance granted for this mining project shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier, vide MoEF&CC Notification S.O. 1807(E) dated 12.04.2022.
- 2) The proponent shall provide the particulars for carrying out the plantation of 2450 Nos. of tall saplings of native species within and outside the proposed mining area as committed before obtaining CTO from TNPCB.
- 3) As many a waterbody is located near the proposed lease area, the Proponent shall construct garland drain around the boundary of the proposed quarry and the photographs indicating the same shall be submitted before obtaining EC.
- 4) The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds before obtaining the CTO from the TNPCB.
- 5) The PP shall register promptly through online in the Shram Suvidha Portal which is the official portal of Ministry of Labour & Employment, Govt of India to obtain Labour Identification Number (LIN) before obtaining the CTO from the TNPCB.


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- 6) The PP shall appoint a statutory Mine Manager possessing the I / II Class Mines Manager Certificate of Competency (R/UR) under MMR 1961 before executing the lease and a copy of such appointment shall be sent to the DMS/Chennai Region atleast 30 days before the commencement of the mining operations without fail.
- 7) The PP shall not carry out the deep hole larger diameter blasting and the secondary blasting of oversize fragments /boulders during the life of the lease period.
- 8) The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned licensing authority before the execution of the lease, for storing the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.
- 9) Considering the village/highway roads located within 500m from the lease boundary, the PP shall carry out the small scale blasting involving 30 to 40 holes in a round at a time with keeping the total aggregate explosive charge/hole is limited to 375g only in accordance with the provisions of MMR 1961.
- 10) However, the PP shall carry out the scientific studies within a period of six months from the commencement of quarrying operations with prior permission from the DMS/Chennai Region, to design the controlled blast parameters for reducing the blast-induced ground/air- vibrations and eliminating the fly rock from the blasting operations carried out in the quarry, by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 11) Since the quarry is surrounded by water bodies, as a part of Ground Water Management, the PP shall annually carry out the scientific studies to assess the existing hydrogeological condition and impacts of the quarrying operation on


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the ground water level present in the core zone, within 2 years from the commencement of mining operations, by involving any one of the reputed Research and Academic Institution - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, University of Madras – Centre for Environmental Studies, and Anna University Chennai-Dept of Geology, CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.

- 12) The PP shall furnish an affidavit indicating the Standard Operating Procedures (SoP) for carrying out the 'Best Mining Practices' in the areas of drilling, blasting excavation, transportation, and green belt development, in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
- 13) For securing the safety of persons employed in the mine, the PP shall carry out the scientific studies to assess the slope stability of the benches and quarry wall when the depth of the quarry touches 30 m (or) after the completion of 3 years of operation whichever is earlier, by involving anyone of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus, etc. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 14) The proponent shall conduct the biodiversity studies and impacts of quarrying operation on surrounding agricultural activities within a period of one year from the commencement of mining operations by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NEERI/Chennai, Dept of Environmental Sciences/IIT-Madras, Tamilnadu Agricultural University, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA,


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SEAC -TN

37


CHAIRMAN
SEAC - TN

MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.

- 15) As accepted by the Project Proponent the CER cost of Rs.10.0 lakh and the amount shall be spent for the following committed activities at Panchayat Union Primary School, Melakandai Village, Madhuranthagam Taluk, Chengalpattu District before obtaining CTO from TNPCB.

Agenda No: 455 - 10

(File No: 10690/2024)

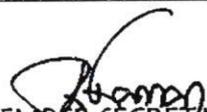
Existing Rough stone and Gravel Quarry lease over an extent of 2.83.0 Ha at S.F No.147/6A and 147/6B North Thanthanickenpatti Village, Palani Taluk, Dindigul District, Tamil Nadu by Tmt. D.Usha – Reappraisal of EC issued by DEIAA. (SIA/TN/MIN/460822/2024 dt 05.02.2024)

The proposal was placed in this 455th meeting of SEAC held on 27.03.2024. The Project Proponent made a detailed presentation on the proposal. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Tmt. D.Usha has applied seeking Environment Clearance for the existing Rough stone and Gravel Quarry lease over an extent of 2.83.0 Ha (Reappraisal of EC issued by DEIAA) at S.F No.147/6A and 147/6B North Thanthanickenpatti Village, Palani Taluk, Dindigul District, Tamil Nadu.
2. The proposed quarry/activity is covered under Category "B2" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006, as amended.
3. Prior EC was issued by DEIAA vide Lr.No. DEIAA/DGL/EC.NO.087/2017, Dated:21.05.2018 for mining 165650 cbm of Rough stone and 21059 cbm of Gravel for the approved depth upto 11m BGL. This EC issued by the DEIAA has been filed before the SEIAA-TN for reappraisal in compliance to the order of the Hon'ble NGT in O.A142 of 2022 as per the Guidelines stipulated in MoEF &CC OM F.No. IA3-22/11/2023-IA.III (E-208230), dated. 28.04.2023.
4. IRO CCR F.No.EP/12.1/2023-24/SEIAA/163/TN/384 dated 21.03.2024
5. Existing pit depth- 8m

File No	10675	Category	B2
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38


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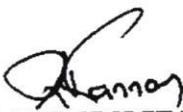
SIA/TN/MIN/460611/2024			
Sl. No	Salient Features of the Proposal		
1.	Name of the Owner/Firm	:	Tmt.D.Usha, Door No.30, Tirukumaran Nagar, Singanallur, Coimbatore-641005
2.	Type of quarrying (Ordinary Stone/Sand/Granite/Limestone)	:	Rough Stone and Gravel
3.	S.F Nos. of the quarry site with area break-up	:	S.F.No. 147/6A & 147/6B
4.	Village in which situated	:	North Thathanaickenpatti
5.	Taluk in which situated	:	Palani
6.	District in which situated	:	Dindigul
7.	Extent of quarry (in ha.)	:	2.83.0 Ha
8.	Latitude & Longitude of all corners of the quarry site	:	10°28'30.31"N to 10°28'44.13"N 77°25'19.95"E to 78°25'25.48"E
9.	Topo Sheet No.	:	58 F/ 6,7
10.	Type of mining	:	Opencast Mechanized Mining Method
11.	Life of Project	:	5 years
	Lease Period	:	5 years
	Mining Plan Period	:	5 years
12.	Mining Plan Details	:	As per approved Mining Plan As modified by SEAC
	Geological Resources (RoM) m ³	:	Rough stone - 165650 m ³ Gravel - 27818 m ³


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39


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	Minable Resources in m ³ (RoM)	:	Rough Stone - - 132557 m ³	
	Annual Peak Production in m ³	:	Rough Stone - - 33500 m ³	
	Ultimate Depth in meters	:	11m BGL	
13.	Depth of water table	:	35-40 m BGL	
14.	Man Power requirement per day:	:	16 Employees	
15.	Water requirement: 1. Drinking & domestic purposes (in KLD) 2. Dust suppression, Green Belt & Wet Drilling (in KLD)	:	5.0 kLD 1.0 kLD 3.0 kLD 1.0 kLD	
16.	Power requirement	:	TNEB & DG set	
17.	Precise area communication approved by the Dept. of Geology & Mining	:	Rc.No.405/2017(Mines) dated.15.02.2018.	
18.	Mining Plan approved by Dept. of Geology & Mining	:	Rc.No.405/2017(Mines) dated.15.02.2018.	
19.	500m Cluster Letter issued by the Dept. of Geology & Mining	:	Rc.No.405/2017(Mines) dated.08.11.2023.	
20.	VAO Certificate regarding Structures within 300m Radius	:	Letter Dated: 10.01.2024.	
21.	Project Cost (excluding EMP cost)	:	Rs. 35,57,000/-	
22.	EC Recommendation	:	Validity	30 years subject to the following upper limits. Rough Stone


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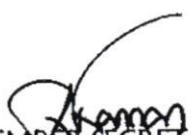
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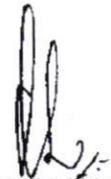
		Max Total RoM in m ³	132557
		: Annual Max RoM in m ³	33500
		: Max Depth in m	11m BGL
23.	EMP cost (in Rs. Lakh).	: Capital Cost = Rs 22.37 lakh : Recurring Cost = Rs.15.72 lakh/Annum	
24.	CER cost (in Rs. Lakh).	: Rs. 3.0 Lakh as accepted by the PP : Rs.2.0 lakh towards mitigation/ conservation measure of Kodaikanal Wild Life Sanctuary	

Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the annual peak RoM production capacity not exceeding 33500 m³ of Rough stone by maintaining the ultimate depth of mining of 11m BGL for the project life of 5 years (or) expiry date of mine lease but subject to a maximum of thirty years, whichever is earlier, from the date of lease execution, vide MoEF&CC Notification S.O. 1807(E) dated 12.04.2022, subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

- 1) The proponent shall provide the particulars for carrying out the plantation of 1500 Nos. of tall saplings of native species within and outside the proposed mining area as committed before obtaining CTO from TNPCB.
- 2) The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds before obtaining the CTO from the TNPCB.
- 3) The PP shall register promptly through online in the Shram Suvidha Portal which is the official portal of Ministry of Labour & Employment, Govt of India to


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SEAC -TN

41


CHAIRMAN
SEAC- TN

obtain Labour Identification Number (LIN) before obtaining the CTO from the TNPCB.

- 4) The PP shall appoint a statutory Mine Manager possessing the I / II Class Mines Manager Certificate of Competency (R/UR) under MMR 1961 before executing the lease and a copy of such appointment shall be sent to the DMS/Chennai Region atleast 30 days before the commencement of the mining operations without fail.
- 5) The PP shall not carry out the deep hole larger diameter blasting without obtaining prior permission from the Director of Mines Safety, Chennai Region and no secondary blasting of oversize fragments /boulders shall be carried out during the life of the lease period.
- 6) The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned licensing authority before the execution of the lease, for storing the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.
- 7) Considering the village are located within 500m from the lease boundary, the PP shall carry out the small scale blasting involving 30 to 40 holes in a round at a time with keeping the total aggregate explosive charge/hole is limited to 375g only in accordance with the provisions of MMR 1961.
- 8) However, the PP shall carry out the scientific studies within a period of six months from the commencement of quarrying operations with prior permission from the DMS/Chennai Region, to design the controlled blast parameters for reducing the blast-induced ground/air- vibrations and eliminating the fly rock from the blasting operations carried out in the quarry, by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg. Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.


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- 9) The PP shall furnish an affidavit indicating the Standard Operating Procedures (SoP) for carrying out the 'Best Mining Practices' in the areas of drilling, blasting excavation, transportation, and green belt development, in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
- 10) For securing the safety of persons employed in the mine, the PP shall furnish the slope stability action plan for the existing benches and quarry wall for the proposed mine at the time of lease execution.
- 11) The proponent shall construct the garland drainage of 1.5 m width and 1.0 m depth with an adequate gradient with a precipitation tank, around the periphery of mine lease before obtaining the CTO from TNPCB.
- 12) The PP shall install the tall wind sheets around the lease boundary with plantation and water shall be sprayed frequently so as to arrest the dust pollution, before obtaining the CTO.
- 13) The PP shall ensure that the loaded trucks are covered with a tarpaulin cover to avoid the spillage & dust pollution while transportation.
- 14) As accepted by the Project Proponent the CER cost of Rs.2.5 lakh and the amount shall be spent for the following committed activities at Government Primary School, Vadakku Thathanayakkampatti Village and Rs.50,000/- for providing solar lighting in the nearby village before obtaining CTO from TNPCB.
- 15) As accepted by the Project Proponent, Rs.2.0 lakh shall be spent towards mitigation/conservation measure of Kodaikanal Wild Life Sanctuary with the consultation of the DFO before obtaining CTO from TNPCB.

Agenda No: 455 - 11

(File No.10663/2024)

Proposed Rough Stone and gravel Quarry lease over an extent 4.37.5 Ha at S.F.Nos. 93/1A, 93/1B, 93/1C, 93/2A, 93/2B, 93/3A, 93/3B, 93/3C, 99/3D, 99/3E and 99/3H of Arasur Village, Cheyyar Taluk, Thiruvannamalai District, Tamil Nadu by M/s. RSL Blue Metals - For Environmental Clearance.

(SIA/TN/MIN/459570/2024 dated:25.01.2024)


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The proposal was placed for appraisal in the 45th Meeting of SEAC held on 27.03.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, M/s. RSL Blue metals has applied for Environmental Clearance for the Proposed Rough Stone and gravel Quarry lease over an extent 4.37.5 Ha at S.F.Nos. 93/1A, 93/1B, 93/1C, 93/2A, 93/2B, 93/3A, 93/3B, 93/3C, 99/3D, 99/3E and 99/3H of Arasur Village, Cheyyar Taluk, Thiruvannamalai District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. The salient features of the proposal are as follows:

File No	10663/2024	Category	B2
	459570/2024		1(a)
Sl. No	Salient Features of the Proposal		
1.	Name of the Owner/Firm	:	M/s. RSL Blue Metals, Tmt. R. Lavanya (Proprietor), Plot No.24/25/122A, Vadivel nagar, JCK Nagar, JS Hospital, Chengalpattu Post, Chengalpattu District – 603 001.
2.	Type of quarrying	:	Rough Stone and Gravel Quarry
3.	S.F Nos. of the quarry site	:	93/1A, 93/1B, 93/1C, 93/2A, 93/2B, 93/3A, 93/3B, 93/3C, 99/3D, 99/3E and 99/3H
4.	Village in which situated	:	Arasur
5.	Taluk in which situated	:	Cheyyar
6.	District in which situated	:	Thiruvannamalai
7.	Extent of quarry (in ha.)	:	4.37.5Ha


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44


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SEAC- TN

8.	Latitude & Longitude of all corners of the quarry site	: 12°35'40.40"N TO 12°35'52.09"N 79°33'43.48"E TO 79°33'51.90"E	
9.	Topo Sheet No.	: 57 P/10	
10.	Type of mining	: Opencast Semi-Mechanized Mining	
11.	Life of Projects	5 Years	
	Lease Period	5 Years	
	Mining Plan Period	: 5 Years	
12.	Mining Plan Details	As per approved Mining Plan	As modified by SEAC
	Geological Resources m ³ (RoM)	Rough Stone –	-
		19,57,365m ³	-
	Minable Resources m ³ (RoM)	Rough Stone –	-
		7,47,925m ³	-
	Annual Peak Production in m ³	Rough Stone –	-
		1,50,205m ³	-
Maximum Depth in meters	47m Below Ground Level	-	
13.	Depth of water table	: 63m Below Ground level	
14.	Man Power requirement per day:	: 35 Nos.	
15.	Water requirement:	3.0 KLD	
	1. Drinking & Domestic	0.5 KLD	
	2. Dust suppression	2.0 KLD	
	3. Green Belt	0.5 KLD	
16.	Power requirement	: No Electricity needed for mining operation.	


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45

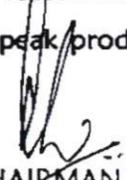

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17.	Precise area communication approved by the Deputy Director, Dept. of G&M	: Rc.No.247/Kaniman/2022 dated 06.11.2023.		
18.	Mining Plan approval letter & 500m cluster letter issued by Deputy Director, Dept. of Geology & Mining.	: Rc.No.247/Kaniman/2022 dated 23.11.2023.		
19	VAO Certificate Regarding Structures within 300m Radius	: Furnished (dated nil)		
20.	Project Cost (excluding EMP cost)	: Rs. 1,11,75,000 /-		
21.	EC Recommendation	: Validity	30 years subject to the following upper limits.	
			Rough Stone	Gravel
		: Max Total RoM in m ³	7,31,205 m ³	68,176m ³
		: Annual Max RoM in m ³	1,46,900 m ³	61,808m ³
	: Max Depth in mtrs	47m Below Ground Level		
22	EMP cost (in Rs. Lakhs).	Capital Cost – Rs. 29.19 Lakhs : Recurring Cost (@5% escalation) – Rs. 35.22 Lakhs		
23.	CER cost (in Rs. Lakhs).	: Rs. 10,00,000 /-		

Based on the presentation and documents furnished by the project proponent, after removing the narrow patches of the lease in SE & SW as shown in in Cross section of EF-XY (Survey No: 93/3A & 3C portions), the SEAC decided to recommend the proposal for the grant of Environmental Clearance for the annual peak production


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SEAC -TN

46


CHAIRMAN
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capacity not exceeding 1,46,900m³ of Rough stone & 61,808m³ of gravel by restricting the ultimate depth of mining up to 47m below ground level for the project life of 5 years (or) expiry date of mine lease but subject to a maximum of thirty years, whichever is earlier, from the date of lease execution, vide MoEF&CC Notification S.O, 1807(E) dated 12.04.2022 and subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MoEF &CC, in addition to the following specific conditions:

- 1) Tree plantation & fencing and installation of garland drainage with siltation tank around the mine lease area shall be completed before obtaining the CTO from the DEE, TNPCB.
- 2) The PP shall construct the embankment of 1.5 m height with 1.0 m width at base for the exiting canal before obtaining the CTO from the TNPCB.
- 3) The PP shall register promptly through online in the Shram Suvidha Portal which is the official portal of Ministry of Labour & Employment, Govt of India to obtain Labour Identification Number (LIN) before obtaining the CTO from the TNPCB.
- 4) Further, the PP shall send the 'Notice of Opening' indicating the appointment of First Class/Second Class Mine Manager for managing the quarrying operations and the proposed usage of HEMM shall be sent to the Director of Mines Safety, Chennai Region of the Mine under the provisions of MMR 1961 atleast 30 days before the commencement of the mining operation immediately after the execution of lease with district authority.
- 5) The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned licensing authority before the execution of the lease, for storing the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.
- 6) Considering the structures and village are situated within a radial distance of 500 m, the PP shall carry out only one blast in a day involving 30 to 40 holes in a round at a time with keeping the total aggregate explosive charge/hole is limited to 375g only in accordance with the provisions of MMR 1961.


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- 7) However, the PP shall carry out the scientific studies within a period of six months from the commencement of quarrying operations with prior permission from the DMS/Chennai Region, to design the controlled blast parameters for reducing the blast-induced ground/air- vibrations and eliminating the fly rock from the blasting operations carried out in the quarry, by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 8) For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry wall during the 4th year or when the depth exceeds 30m whichever is earlier, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 9) The PP shall furnish an affidavit indicating the Standard Operating Procedures (SOP) for carrying out the 'Best Mining Practices' in the areas of drilling, blasting excavation, transportation, and green belt development, in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
- 10) As accepted by the Project Proponent the CER cost is Rs. 10 Lakhs and the amount shall be spent towards the following schools for the activities as committed, before obtaining CTO from TNPCB.
- i) Government High School, Purisai Village - Rs.5 lakhs
 - ii) Government Primary School, Arasur Village - Rs.5 Lakhs


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48


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Agenda No: 455 - 12

(File No.10670/2024)

Proposed Rough Stone and gravel Quarry lease over an extent 1.84.00 Ha at S.F.No. 3/2 of Thennilai Keelpakam Village, Pugalur Taluk, Karur District, Tamil Nadu by Tvl. KTR Bluemetals - For Environmental Clearance (SIA/TN/MIN/459506/2024 dated:22.01.2024)

The proposal was placed for appraisal in the 455th Meeting of SEAC held on 27.03.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, Tvl. KTR Bluemetals has applied for Environmental Clearance for the Proposed Rough Stone and gravel Quarry lease over an extent 1.84.00 Ha at S.F.No. 3/2 of Thennilai Keelpakam Village, Pugalur Taluk, Karur District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation and details furnished by the project proponent, the Committee decided to call for the following details from the project proponent to consider the proposal for appraisal:

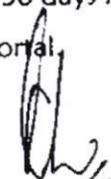
- i) The proponent shall furnish details of the Coir Mill which is located within a distance of 200m from the project site. The details shall include the total no. of workers employed in the mill, working hours, etc.
- ii) The structures within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300 m shall be enumerated with details such as dwelling houses with number of occupants, places of worship, industries, factories, sheds, etc, and furnish report on the same.
- iii) The proponent shall complete the required tree plantations and furnish photographic proof of the same.

On receipt of the same, further deliberations shall be done.

Hence, the proponent is advised to submit the details within a period of 30 days failing which the proposal will be automatically delisted from the PARIVESH Portal.


MEMBER SECRETARY
SEAC -TN

49


CHAIRMAN
SEAC -TN

Agenda No: 455 - 13

(File No.10691/2024)

Proposed Rough Stone and gravel Quarry lease over an extent 1.55.00 at S.F.No. 230/3 of Perumpulli Village, Vedasandur Taluk, Dindigul District, Tamil Nadu by Thiru. K. Abinesh - For Environmental Clearance.

(SIA/TN/MIN/460665/2024 dated:02.02.2024)

The proposal was placed for appraisal in the 455th Meeting of SEAC held on 27.03.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, Thiru. K. Abinesh has applied for Environmental Clearance for the Proposed Rough Stone and gravel Quarry lease over an extent 1.55.00 at S.F.No. 230/3 of Perumpulli Village, Vedasandur Taluk, Dindigul District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation and details furnished by the project proponent, the Committee decided to call for the following details from the project proponent to consider the proposal for appraisal:

- 1) The PP shall obtain NBWL clearance since Kadavur Slender Loris Sanctuary is located within 10 Km from the proposed project site.

On receipt of the same, further deliberations shall be done

Agenda No: 455-14

(File No: 10671/2023)

Proposed Rough stone & Gravel quarry lease over an extent of 1.10.38 Ha at SF.No. 205/3A, 205/3B & 206/1(P), of Therkku Madathur Village, Tenkasi Taluk, Tenkasi District, Tamil Nadu by Thiru.N.Ganesan - For Environmental Clearance.

(SIA/TN/MIN/453859/2023, Dated:30.11.2023)

The proposal was placed in the 455th meeting of SEAC held on 27.03.2024. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).


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SEAC - TN

The SEAC noted the following:

1. The Project Proponent, Thiru.N.Ganesan has applied for Environmental Clearance for the Proposed Rough stone & Gravel quarry lease over an extent of 1.10.38 Ha at SF.No. 205/3A, 205/3B & 206/1(P), of Therkku Madathur Village, Tenkasi Taluk, Tenkasi District, Tamil Nadu
2. The proposed quarry/activity is covered under Category "B2" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.

The proposal was placed in the 455th meeting of SEAC held on 27.03.2024. The SEAC noted that the Project Proponent has not attended the meeting. Hence the subject was not taken up for discussion and the project proponent shall furnish the reason for his absence.

Agenda No: 455-15

(File No: 10678/2024)

Proposed ordinary Earth Quarry lease over an extent of 3.33.30 Ha at SF.No. 512/2(Part) of Gummidipoondi Village, Gummidipoondi Taluk, Trivallur District, Tamil Nadu by Thiru.M.Palani - For Environmental Clearance.

(SIA/TN/MIN/457449/2024, Dated: 03.01.2024)

The proposal was placed in the 455th meeting of SEAC held on 27.03.2024. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Thiru.M.Palani has applied for Environmental Clearance for the Proposed Earth quarry lease over an extent of 3.33.30 Ha at SF.No. 512/2(Part) of Gummidipoondi Village, Gummidipoondi Taluk, Trivallur District, Tamil Nadu
2. The proposed quarry/activity is covered under Category "B2" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation and document furnished by the proponent, SEAC decided to call for additional details,

1. The PP shall obtain letter from DFO regarding the distance between the proposed site and Pulicat Bird Sanctuary. If the distance is within 10km, then the PP shall obtain and submit NBWL clearance.


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SEAC -TN

51


CHAIRMAN
SEAC- TN

On receipt of the above, further deliberations will be carried out. Hence, the Proponent is advised to submit the additional documents/information as sought above within the period of 30 days failing which your proposal will automatically get delisted from the PARIVRESH portal.

Agenda No: 455-16

(File No: 10685/2024)

Proposed Rough stone & Gravel quarry lease over an extent of 1.18.50 Ha at SF.No. 55/12, 55/7D1, 55/7D3, 55/11, 55/13, 55/14, 55/16, 55/6A, 55/7D2, 55/9B & 74/5, of Otthai Alangulam Village, Thirupparankundram Taluk, Madurai District, Tamil Nadu by Thiru.P.K.M.Sethuraman - For Environmental Clearance.

(SIA/TN/MIN/459807/2024, Dated: 26.01.2024)

The proposal was placed in the 455th meeting of SEAC held on 27.03.2024. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

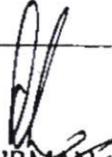
The SEAC noted the following:

1. The Project Proponent, Thiru.P.K.M.Sethuraman has applied for Environmental Clearance for the Proposed Rough stone & Gravel quarry lease over an extent of 1.18.50 Ha at SF.No. 55/12, 55/7D1, 55/7D3, 55/11, 55/13, 55/14, 55/16, 55/6A, 55/7D2, 55/9B & 74/5, of Otthai Alangulam Village, Thirupparankundram Taluk, Madurai District, Tamil Nadu.
2. The proposed quarry/activity is covered under Category "B2" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.

File No	10685/2024	Category	B2
	SIA/TN/MIN/459807/2024, Dated: 26.01.2024		
Sl. No	Salient Features of the Proposal		
1.	Name of the Owner/Firm	: Thiru. P.K.M.Sethuraman S/o. Sri P Kmookan Ambalam Door No 17A/9, Rajaji Street Gandhi Nagar, Madurai District - 625020	


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SEAC -TN

52


CHAIRMAN
SEAC- TN

2.	Type of quarrying (Ordinary Stone/Sand/Granite/Limestone)	:	Rough stone & Gravel quarry	
3.	S.F Nos. of the quarry site with area break-up	:	55/12,55/7D1,55/7D3,55/11,55/13, 55/14,55/16,55/6A,55/7D2,55/9B &74/5	
4.	Village in which situated	:	Otthai Alangulam	
5.	Taluk in which situated	:	Thirupparankundram	
6.	District in which situated	:	Madurai	
7.	Extent of quarry (in ha.)	:	1.18.50 Ha	
8.	Latitude & Longitude of all corners of the quarry site	:	9°47'43.56"N to 9°47'50.06"N 78°03'3.73"E to 78°03'12.15"E	
9.	Topo Sheet No.	:	58K/01	
10.	Type of mining	:	Opencast semi mechanized Mining	
11.	Life of Project	:	10 Years	
	Lease Period	:	10 Years	
	Mining Plan Period	:	5 Years	
12.	Mining Plan Details	:	As per approved Mining Plan	
			Rough stone	Gravel
	Geological Resources m ³	:	1,40,485m ³	20,274m ³
	Minable Resources m ³	:	67,325m ³	20,274m ³
	Annual Peak Production in m ³	:	11,244m ³	11,115m ³
	Ultimate Depth in meters	:	31m BGL	
13.	Depth of water table	:	45 m BGL	
14.	Man Power requirement per day:	:	21 Employees	
15.	Water requirement:	:	5.0 KLD	
	1. Drinking water utilized water		1.5 KLD	
	2. Dust suppression Green belt		3.5 KLD	


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SEAC -TN

53


CHAIRMAN
SEAC - TN

16.	Power requirement	:	150 L/day	
17.	Precise area communication approved by the Deputy Director (Addl.charge), Department of G&M.	:	Na.Ka.No.736/Kannimam/2023, Dated:11.01.2024.	
18.	Mining Plan approved by the Deputy Director (Addl.charge), Department of G&M.	:	Rc.No.736/Mines/20231, Dated:24.01.2024	
19.	500m Cluster Letter approved by the Deputy Director (Addl.charge), Department of G&M.	:	Rc.No.736/Mines/2023-2, Dated:24.01.2024	
20.	VAO Certificate Regarding Structures within 300m Radius	:	Letter Dated:25.01.2024	
21.	Project Cost (exclusing EMP cost)	:	Rs.81,00,000/-	
22.	EC Recommendation	:	Validity	30 years subject to the following upper limits.
				Rough stone Gravel
		:	Max Total in m ³	55,461m ³ 16,881m ³
		:	Annual Max in m ³	11,244m ³ 11,115 m ³
		:	Max Depth in mtrs	31m BGL
23.	EMP cost (in Rs. Lakh).	:	Capital Cost –Rs.14,18,500/- Recurring Cost – Rs.8,37,199/-	
24.	CER cost (in Rs. Lakh).	:	Rs.5,00,000	

Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the annual peak RoM production capacity not exceeding 11,244 m³ of Rough stone and


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SEAC -TN

54


CHAIRMAN
SEAC- TN

11,115 m³ of Gravel by maintaining the restricted ultimate depth of mining of 31 m BGL for the project life of 10 years (or) expiry date of mine lease but subject to a maximum of thirty years, whichever is earlier, from the date of lease execution, vide MoEF&CC Notification S.O, 1807(E) dated 12.04.2022, subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF &CC, in addition to the following specific conditions:

- 1) Tree plantation & fencing and installation of garland drainage with siltation tank around the mine lease area shall be completed before execution of the mine lease.
- 2) The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds, before obtaining the CTO from the TNPCB.
- 3) The PP shall register promptly through online in the Shram Suvidha Portal which is the official portal of Ministry of Labour & Employment, Govt of India to obtain Labour Identification Number (LIN) before obtaining the CTO from the TNPCB.
- 4) The PP shall appoint a First Class/Second Class Mine Manager for managing the quarrying operations before obtaining the CTO from the TNPCB. However, the PP shall send the 'Notice of Opening' indicating the appointment of such Statutory officials and the proposed usage of HEMM shall be sent to the Director of Mines Safety, Chennai Region of the Mine under the provisions of MMR 1961 atleast 30 days before the commencement of the mining operation after the execution of lease.
- 5) The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned licensing authority before the execution of the lease, for storing the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.
- 6) The PP shall furnish an affidavit indicating the Standard Operating Procedures (SoP) for carrying out the 'Best Mining Practices' in the areas of drilling, blasting


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SEAC -TN

55


CHAIRMAN
SEAC- TN

excavation, transportation, and green belt development, in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.

- 7) The PP shall carry out the scientific studies within a period of ONE YEAR from the commencement of quarrying operations, to design the controlled blast parameters for reducing the blast-induced ground/air- vibrations and eliminating the fly rock from the blasting operations carried out in the quarry, by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 8) For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry walls during 4th year or when the depth of working reaches 30 m after the commencement of mining operations for evaluating the slope stabilization & protective measures while designing the proposed benches, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 9) As accepted by the Project Proponent the CER cost is Rs. 5 Lakhs and it shall be spent for the activities as committed towards Government High School, Sirumailoor village, Chengalpattu District, before obtaining CTO from TNPCB.

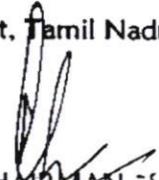
Agenda No: 455-17

(File No: 10692/2024)

Proposed Rough stone & Gravel quarry lease over an extent of 2.00.0 Ha at SF.No. 160/1(P), of Thathanaickenpatti Village, Palani Taluk, Dindigul District, Tamil Nadu by


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SEAC -TN

56


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SEAC - TN

Thiru.P.Devaraj - For Environmental Clearance. (SIA/TN/MIN/460798/2024, Dated: 30.11.2023)

The proposal was placed in the 455th meeting of SEAC held on 27.03.2024. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Thiru.P.Devaraj has applied for Environmental Clearance for the Proposed Rough stone & Gravel quarry lease over an extent of 2.00.0 Ha at SF.No. 160/1(P), of Thathanaickenpatti Village, Palani Taluk, Dindigul District, Tamil Nadu
2. The proposed quarry/activity is covered under Category "B2" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation and document furnished by the proponent, SEAC decided to call for additional details.

1. The PP Shall obtain the letter from Tahsildar/RI regarding the ownership of the structures located within 300m.
2. The PP Shall obtain Certified Compliance Report (CCR) from Regional Office, MoEF&CC.

On receipt of the above, further deliberations will be carried out. Hence, the Proponent is advised to submit the additional documents/Information as sought above within the period of 30 days failing which your proposal will automatically get delisted from the PARIVRESH portal.

Agenda No: 455-18

(File No: 10665/2024)

Proposed Rough Stone and Gravel quarry over an extent of 1.02.5 Ha at S.F.Nos. 137/6A, 137/7 & 137/9 of Rengappanaickenpatti Village, Nilakottai Taluk, Dindigul District, Tamil Nadu by Thiru. T. Diwakar – For Environmental Clearance.

(SIA/TN/MIN/459548/2024, Dated: 23.01.2024)

The proposal was placed for appraisal in this 455th meeting of SEAC held on 27.03.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).


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SEAC- TN

The SEAC noted the following:

1. The project proponent, Thiru. T. Diwakar has applied for Environmental Clearance for the Proposed Rough Stone and Gravel quarry over an extent of 1.02.5 Ha at S.F.Nos. 137/6A, 137/7 & 137/9 of Rengappanaickenpatti Village, Nilakottai Taluk, Dindigul District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. The precise area communication was issued for the period of 10 years. The approved mining plan is for 5 Years. As per the approved mine plan, the annual peak production shall not exceed 18,100 m³ of Rough Stone (5th year) and 874 m³ of Gravel (1st year) for an ultimate depth of 36.5m.
4. Earlier, the PP has obtained EC from DEIAA vide Lr. No.DEIAA/DGL/EC.No.047/2017, dated: 04.10.2017 for the production quantity of 1,01,775 m³ of Rough Stone upto the depth of 36.5m
5. Certified Compliance Report (CCR) obtained from Integrated Regional Office (IRO), MoEF&CC, Chennai vide F.No. EP/12.1/2023-24/SEIAA/162/TN/404, Dated: 25.03.2024
6. The salient features of the proposal are as follows:

File No	10665 / 2024	Category	B2 / 1(a)
Sl. No	Salient Features of the Proposal		
1	Name of the Owner/Firm	:	Thiru. T. Diwakar, S/o. K. Tamilarasan, Door No.1/314, Keelapathinettankudi, Pathinettankudi Village, Melur Taluk, Madurai District – 625 106.
2	Type of quarrying (Ordinary Stone/Sand/Granite/Limestone)	:	Rough Stone and Gravel
3	S.F Nos. of the quarry site with area break-up	:	137/6A, 137/7 & 137/9


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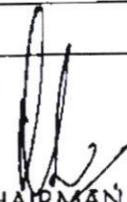
58


CHAIRMAN
SEAC - TN

4	Village in which situated	: Rengappanaickenpatti			
5	Taluk in which situated	: Nilakottai			
6	District in which situated	: Dindigul			
7	Extent of quarry (In ha.)	: 1.02.5 Ha			
8	Latitude & Longitude of all corners of the quarry site	: 10°04'39.53"N to 10°04'43.49"N 77°43'32.20"E to 77°43'36.81"E			
9	Topo Sheet No.	: 58 - F/12			
10	Type of mining	: Opencast Semi Mechanized Mining			
11	Life of Project	: 10 years			
	Lease Period	: 10 years			
	Mining Plan Period	: 10 years			
12	Mining Plan Details	: As per approved Mining Plan		As modified by SEAC	
	Geological Resources m ³ (RoM)	Rough Stone	Gravel	Rough Stone	Gravel
		3,33,236 m ³	2404 m ³	-	-
	Mirable Resources m ³ (RoM)	Rough Stone	Gravel	Rough Stone	Gravel
		88,441 m ³	971 m ³	-	-
Annual Peak Production in m ³	Rough Stone	Gravel	Rough Stone	Gravel	
	18,100 m ³	874 m ³	-	-	
Ultimate Depth in meters	: 36.5m		-		
13	Depth of water table	: 55m-60m below ground level			
14	Man Power requirement per day:	: 16 Nos.			
15	Water requirement:	: 5.0 KLD			


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SEAC -TN

59


CHAIRMAN
SEAC - TN

	1. Drinking water 2. Utilized water 3. Dust suppression 4. Green belt	1.0 KLD - 3.0 KLD 1.0 KLD												
16	Power requirement	: TNEB												
17	Precise area communication approved by District Collector	: Na.Ka.No. 342/2017 (Kanimam), dated:02.09.2017												
18	Scheme of Mining Plan approved by Assistant Geologist / Assistant Director (i/c), Department of G&M	: Roc.No. 342/2017 (Mines), dated:30.08.2023												
19	Department of G&M, Assistant Geologist / Assistant Director (i/c) 500m Cluster Letter	: Roc.No.342/2017/Mines, dated:03.11.2023												
20	VAO Certificate Regarding Structures within 300m Radius	: Letter dated 28.12.2023												
21	Project Cost (excluding EMP cost)	: Rs. 36,31,250/-												
22	EC Recommendation	<table border="1"> <tr> <td rowspan="4">Validity</td> <td colspan="2">30 years subject to the following upper limits.</td> </tr> <tr> <td>Rough Stone</td> <td>Gravel</td> </tr> <tr> <td>Max Total RoM in m³</td> <td>88,441 m³ 971 m³</td> </tr> <tr> <td>Annual Max RoM in m³</td> <td>18,100 m³ 874 m³</td> </tr> <tr> <td>Ultimate Depth in mtrs</td> <td colspan="2">36.5m</td> </tr> </table>	Validity	30 years subject to the following upper limits.		Rough Stone	Gravel	Max Total RoM in m ³	88,441 m ³ 971 m ³	Annual Max RoM in m ³	18,100 m ³ 874 m ³	Ultimate Depth in mtrs	36.5m	
Validity	30 years subject to the following upper limits.													
	Rough Stone	Gravel												
	Max Total RoM in m ³	88,441 m ³ 971 m ³												
	Annual Max RoM in m ³	18,100 m ³ 874 m ³												
Ultimate Depth in mtrs	36.5m													
23	EMP cost (in Rs. Lakh).	: Capital Cost – Rs. 14.95 Lakhs												


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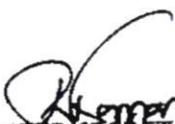
60


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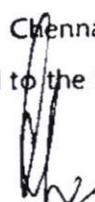
		Recurring Cost – Rs. 12.93 Lakhs
24	CER cost (in Rs. Lakh).	: Rs. 5,00,000/-

Based on the presentation and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for the annual peak production capacity of not exceeding 18,100 m³ of Rough Stone and 874 m³ of Gravel by maintaining the ultimate depth of mining upto 36.5m and subject to the standard conditions as per the Annexure I of this minutes & normal conditions stipulated by MOEF&CC, in addition to the following specific conditions:

- 1) The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds, before obtaining the CTO from the TNPCB.
- 2) The PP shall register promptly through online in the Shram Suvidha Portal which is the official portal of Ministry of Labour & Employment, Govt of India to obtain Labour Identification Number (LIN) before obtaining the CTO from the TNPCB.
- 3) The PP shall not employ any external agency for carrying out the blasting operation and he shall also install the temporary magazines approved by the concerned licensing authority before the execution of the lease, for storing the authorized explosives & detonators separately in accordance with the Explosive Rules, 2008.
- 4) Since the structures are situated within a radial distance of 500 m, the PP shall carry out the scientific studies within a period of six months from the commencement of quarrying operations, to design the controlled blast parameters for reducing the blast-induced ground/air- vibrations and eliminating the fly rock from the blasting operations carried out in the quarry, by involving anyone of these reputed Research and Academic Institution such as CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA.

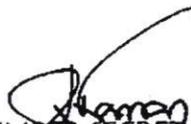

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61


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MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.

- 5) The PP shall furnish an affidavit indicating the Standard Operating Procedures (SoP) for carrying out the 'Best Mining Practices' in the areas of drilling, blasting excavation, transportation and green belt development, in securing the safety of the persons living within a radial distance of 500 m (danger zone) to the concerned AD (Mines) at the time of lease execution.
- 6) As a part of monitoring the implementation of eco-friendly blasting operation, the PP shall once in a month monitor the blast-induced ground & air vibration (noise) by installing the DGMS approved 'Vibration Monitoring System (VMS)' at a distance of 300m, 500m, 750 m through a statutory person appointed for the purposes. A copy of such post-monitoring report shall be submitted to the AD/Mines-DGM, Director of Mines Safety / Chennai Region, the SEIAA-TN, and the IRO/MoEF, as a part of Environmental Compliance without any deviation.
- 7) For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the working benches and existing quarry wall during the 4th year or when the depth exceeds 30m whichever is earlier, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg. Surathkal, and Anna University Chennai-CEG Campus. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.
- 8) The PP shall ensure that the transport of materials shall not be carried out during school hours from 8AM-10AM and during 3PM -5PM (or as specified by the school administration).
- 9) The PP shall not carry out the deep hole larger diameter blasting and the secondary blasting of oversize fragments /boulders during the life of the lease period.


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SEAC -TN

62


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SEAC - TN

- 10) The PP shall ensure that the haul road dust is constructed with bitumen to minimize dust generation but however the suppression/watering are being done to maintain the required moisture level in all active haul roads. A fleet of water trucks with adequate water spray systems are available and operational at all times
- 11) As accepted by the Project Proponent the CER cost of Rs. 5 Lakhs and the amount shall be spent for the activities as committed towards Government Primary School, Rengappanaickenpatti Village, Nilakottai Taluk, Dindigul District, before obtaining CTO from TNPCB.

Agenda No: 455-19

(File No: 10679/2024)

Proposed Rough Stone and Gravel quarry over an extent of 4.72.0 Ha at S.F.Nos. 10/2A, 17/1 & 17/3 of Kodangipatti Village, Bodinaickanur Taluk, Theni District, Tamil Nadu by Thiru. R. Subburaj – For Environmental Clearance.

(SIA/TN/MIN/451949/2023, Dated: 10.11.2023)

The proposal was placed for appraisal in this 455th meeting of SEAC held on 27.03.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, Thiru. R. Subburaj has applied for Environmental Clearance for the Proposed Rough Stone and Gravel quarry over an extent of 4.72.0 Ha at S.F.Nos. 10/2A, 17/1 & 17/3 of Kodangipatti Village, Bodinaickanur Taluk, Theni District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.

The project proponent vide letter dated 26.03.2024 has informed that he could not attend this 455th SEAC meeting due to illness and also requested the Committee to place his proposal in the upcoming meeting. Hence, the SEAC decided to defer the proposal and take it up in the ensuing meeting.

Agenda No: 455-20

(File No: 10686/2024)


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63


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Proposed Rough Stone and Gravel quarry over an extent of 1.47.0 Ha at S.F.Nos. 34/1, 34/2, 34/3, 34/4, 34/5B, 34/8A & 34/15 of Vadapoondipattu Village, Cheyyar Taluk, Tiruvannamalai District, Tamil Nadu by Thiru. D. Vijayan – For Environmental Clearance. (SIA/TN/MIN/458465/2024, Dated: 22.01.2024)

The proposal was placed for appraisal in this 455th meeting of SEAC held on 27.03.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, Thiru. D. Vijayan has applied for Environmental Clearance for the Proposed Rough Stone and Gravel quarry over an extent of 1.47.0 Ha at S.F.Nos. 34/1, 34/2, 34/3, 34/4, 34/5B, 34/8A & 34/15 of Vadapoondipattu Village, Cheyyar Taluk, Tiruvannamalai District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation and the documents furnished by the project proponent, the SEAC decided to call for the following details from the project proponent:

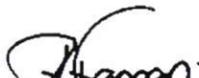
1. The proponent is requested to carry out a survey and enumerate on the structures located within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300 m (v) 500m shall be enumerated with details such as dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc with indicating the owner of the building, nature of construction, age of the building, number of residents, their profession and income, etc.

On receipt of the above details, the SEAC would further deliberate on this project and decide the further course of action. Hence, the Proponent is advised to submit the additional documents/information as sought above within the period of 30 days failing which your proposal will automatically get delisted from the PARIVESH portal.

Agenda No: 455 - 21

(File No: 10669/2024)

Proposed Rough Stone and Gravel quarry over an extent of 1.85.0 Ha at S.F.No. 51/2N (Part) of Piranmalai Village, Singampunari Taluk, Sivagangai District, Tamil Nadu by


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Thiru. R. Lenin – For Environmental Clearance. (SIA/TN/MIN/459910/2024, Dated: 25.01.2024)

The proposal was placed for appraisal in this 455th meeting of SEAC held on 27.03.2024. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, Thiru. R. Lenin has applied for Environmental Clearance for the Proposed Rough Stone and Gravel quarry over an extent of 1.85.0 Ha at S.F.No. 51/2N (Part) of Piranmalai Village, Singampunari Taluk, Sivagangai District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation and the documents furnished by the project proponent, the SEAC decided to call for the following details from the project proponent:

1. The PP shall furnish the details of historical/archaeological importance of the site and the nearby area, obtained from the competent authority.
2. The PP shall furnish the old A-Register extract (preferably prior to any resettlement).
3. The PP shall furnish the details on the structural composition of the hillock & impact of mining on the stability & biodiversity exists in hilly region.
4. The PP shall furnish the details on the structural composition of grasses & herbal plants in the hilly region.
5. The PP shall provide the impacts due to mining on disruption of wild animals & birds, vegetation, soil erosion, etc.
6. The PP shall enumerate the impacts due to operation of HEMM and the blasting activities in the hillock over the environment.

On receipt of the above details, the SEAC would further deliberate on this project and decide the further course of action. Hence, the Proponent is advised to submit the additional documents/information as sought above within the period of 30 days failing which your proposal will automatically get delisted from the PARIVESH portal.


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SEAC -TN

65


CHAIRMAN
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ANNEXURE-I

SPECIAL MITIGATION MEASURES FOR THE QUARRIES LOCATED WITHIN 1 KM FROM THE RESERVE FORESTS

1. Since the R.F is located very close to the proposed quarry site, the PP shall develop Green Belt (Thick Tree plantation in two to three rows) along the boundary of the mine lease area before obtaining the CTO from the TNPCB.
2. The proponent shall construct and maintain proper fencing all around the boundary of the proposed working quarry adjacent to the direction of the location of the Reserved Forest before the commencement of the operation and shall furnish the photographs showing the same before obtaining the CTO from TNPCB.
3. The PP shall take steps so that the overburden, waste rock, rejects and fines generated during the mining operations shall be stored in separate dumps positioned in opposite direction to the location of the reserved forest.
4. The PP shall ensure that such waste/reject dumps shall be properly secured to prevent escape of material there from in harmful quantities which may cause degradation of environment and to prevent causation of floods.
5. The PP shall select the site for dumps on impervious ground to ensure minimum leaching effects due to precipitations.
6. The PP shall take necessary steps that wherever possible, the waste rock, overburden etc. shall be back-filled into the mine excavations with a view to restoring the land to its original use as far as possible.
7. Wherever back-filling of waste rock in the area excavated during mining operations is not feasible, the PP shall take adequate steps in discussion with the concerned DFO to suitably terrace the waste dumps ensuring the stability through vegetation to consolidate the green belt development in the areas adjacent to the reserved forest location.
8. The PP shall carry out the scientific investigations in order to keep the ground and noise vibrations caused by blasting operations and movement of HEMM such as Excavators, Trucks within safe limit.


MEMBER SECRETARY
SEAC -TN

66


CHAIRMAN
SEAC- TN

9. The PP shall not perform secondary breakage involving the drilling & blasting in the quarrying operations and it can be replaced with non-conventional methods such as noise-controlled rock breakers, usage of non-explosive expansive materials/chemicals, Hydraulic Splitting based on the suitable scientific studies carried out by any reputed scientific and academic institutions.
10. The PP shall take adequate steps to control the air pollution due to fines, dust, smoke or gaseous emissions during the quarrying operations within 'Permissible Limits' specified under the environmental laws.
11. The Quarrying and Mining activities shall be restricted in the Eco-sensitive Zone of 60 m from the boundary of the Reserved area and hence the PP shall not even indulge in constructing the haul roads in these areas.
12. No development on existing steep hill slopes or slopes with a high degree of erosion shall be permitted. Hence, the PP shall not carry out the quarrying on steep hill slopes with a gradient of 20° or more or areas with a high degree of erosion on forestland.
13. The PP shall give an affidavit at the time of lease execution that there will be no felling of trees (or) any encroachment will not be made on these Reserved Forest lands and also within the Eco-sensitive Zone of 60 m without the prior permission of the State Government in case of reserve forest land as per the procedures laid down by the State Government.
14. The PP shall not use plastic carry bags within the quarry area.
15. The PP shall ensure that all the haul roads within the quarry lease shall be provided with adequate number of road side drains and these drains shall be kept free from blockage for runoff disposals. This run off from the road side drainage shall relate to the natural drainage system in the area.
16. The PP shall adhere to the provisions of the MoEF had issued Notification No. S.O. 1545 dated 25th June 2009 regulating certain activities in the eco-sensitive zone to conserve and protect the reserved forest area from ecological and environmental point of view.


MEMBER SECRETARY
SEAC -TN

67


CHAIRMAN
SEAC -TN

GRAVEL / RED EARTH & PEBBLES QUARRY – GENERAL CONDITIONS

1. The proponent shall mandatorily appoint the statutory competent persons and commence the quarry operations within the purview of Mines Act 1952.
2. The proponent shall erect fencing all around the boundary of the proposed area with gates for entry/exit before the commencement of the operation and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
3. Perennial maintenance of haulage road/village / Panchayat Road shall be done by the project proponent as required in connection with the concerned Govt. Authority.
4. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation. No change in basic mining proposal shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short-Term Permit (STP), Query license or any other name.
5. Perennial sprinkling arrangement shall be in place on the haulage road for fugitive dust suppression. Fugitive emission measurements should be carried out during the mining operation at regular intervals.
6. The Proponent shall ensure that the noise level is monitored during mining operation at the project site for all the machineries deployed and adequate noise level reduction measures undertaken accordingly.
7. Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.


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SEAC -TN

68


CHAIRMAN
SEAC- TN

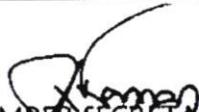
8. The purpose of green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics.
9. Taller/one year old saplings raised in appropriate size of bags (preferably eco-friendly bags) should be planted in proper spacing as per the advice of local forest authorities/botanist/horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner.
10. **Noise and Vibration Related:** (i) Appropriate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs. (iii) Noise levels should be monitored regularly (on weekly basis) near the major sources of noise generation within the core zone.
11. The operation of the quarry should not affect the agricultural activities & water bodies near the project site and a 50 m safety distance from water body should be maintained without carrying any activity. The proponent shall take appropriate measures for "Silt Management" and prepare a SOP for periodical de-siltation indicating the possible silt content and size in case of any agricultural land exists around the quarry.
12. The proponent shall provide sedimentation tank / settling tank with adequate capacity for runoff management.
13. The proponent shall ensure that the transportation of the quarried granite stones shall not cause any hindrance to the Village people/Existing Village Road and shall take adequate safety precautionary measures while the vehicles are passing through the schools / hospital. The Project Proponent shall ensure that the road may not be damaged due to transportation of the quarried granite stones; and transport of granite stones will be as per IRC Guidelines with respect to complying with traffic congestion and density.


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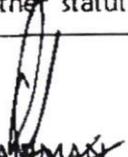
69


CHAIRMAN
SEAC - TN

14. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
15. The Project Proponent shall comply with the provisions of the Mines Rules 1955 for ensuring safety, health and welfare of the people working in the mines and the surrounding habitants.
16. The project proponent shall ensure that the provisions of the MMDR Act, 1957, the MCDR 2017 and Tamilnadu Minor Mineral Concession Rules 1959 are complied by carrying out the quarrying operations in a skillful, scientific and systematic manner keeping in view proper safety of the labour, structure and the public and public works located in that vicinity of the quarrying area and in a manner to preserve the environment and ecology of the area.
17. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be informed to the District AD/DD (Geology and Mining) District Environmental Engineer (TNPCB) by the proponent without fail.
18. The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
19. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wildlife as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance, as per the existing law from time to time.
20. All the conditions imposed by the Assistant/Deputy Director, Geology & Mining, concerned District in the mining plan approval letter and the Precise area communication letter issued by concerned District Collector should be strictly followed.
21. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory


MEMBER SECRETARY
SEAC -TN

70


CHAIRMAN
SEAC TN

obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.

22. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

23. As per the MoEF& CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere EMP furnished.

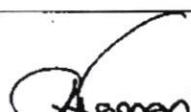

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71

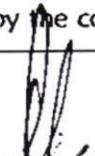

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ROUGH STONE/JELLY/BLUE METAL QUARRY

- 1) The PP shall inform send the 'Notice of Opening' of the quarry to the Director of Mines Safety, Chennai Region before obtaining the CTO from the TNPCB.
- 2) The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
- 3) The proponent shall appoint the statutory competent persons relevant to the proposed quarry size as per the provisions of Mines Act 1952 and Metalliferous Mines Regulations, 1961, as amended from time to time.
- 4) Within a period one month from the execution of lease deed, the PP shall ensure that the persons deployed in the quarry including all the contractual employees/truck drivers shall undergo initial/periodical training in the DGMS approved GVTC situated in Trichy / Salem / Hosur.
- 5) The PP shall construct a garland drain of size, gradient and length around the proposed quarry incorporating garland canal, silt traps, siltation pond and outflow channel connecting to a natural drain should be provided prior to the commencement of mining. Garland drain, silt-traps, siltation ponds and outflow channel should be de-silted periodically and geo-tagged photographs of the process should be included in the HYCR.
- 6) Monitoring of drainage water should be carried out at different seasons by an NABL accredited lab and clear water should only be discharged into the natural stream. Geo-tagged photographs of the drainage and sampling site should be submitted along with HYCR.
- 7) The proponent shall install the 'S3 (or) G2' type of fencing all around the boundary of the proposed working quarry with gates for entry/exit before the commencement of the operation as recommended in the DGMS Circular, 11/1959 and shall furnish the photographs showing the same before obtaining the CTO from TNPCB.
- 8) The Proponent shall submit a conceptual 'Slope Stability Action Plan' incorporating the benches & accessible haul road approved by the concerned


MEMBER SECRETARY
SEAC -TN

72

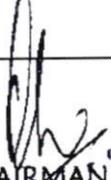

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SEAC- TN

AD (Mines) for the proposed quarry to the DEE/TNPCB at the time of obtaining the CTO.

- 9) The PP shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are undergoing the initial/periodical medical examination in the DGMS approved OHS Clinics/Hospitals as per the DGMS Circular No. 01 of 2011 before they are engaged in mining activities.
- 10) The PP shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are provided with adequate PPEs before engaged in mining operations.
- 11) The PP shall meticulously carry out the mitigation measures as spelt out in the approved EMP.
- 12) Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology should be adopted by considering the wind direction.
- 13) The Project Proponent shall ensure that the funds earmarked for environmental protection measures are kept in a separate bank account and should not be diverted for other purposes. Year-wise expenditure should be included in the HYCR.
- 14) The Project Proponent shall send a copy of the EC to the concerned Panchayat/local body.
- 15) Perennial maintenance of haulage road/village / Panchayat Road shall be done by the project proponent as required, in coordination with the concerned Govt. Authority.
- 16) Perennial sprinkling arrangements shall be in place on the haulage road for fugitive dust suppression. Fugitive emission measurements should be carried out during the mining operation at regular intervals and submit the consolidated report to TNPCB once in six months.
- 17) The Proponent shall ensure that the noise level is monitored during mining operation at the project site for all the machineries deployed and adequate noise level reduction measures are undertaken accordingly. The report on the periodic monitoring shall be included in the HYCR.


MEMBER SECRETARY
SEAC -TN

73


CHAIRMAN
SEAC- TN

- 18) Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
- 19) The purpose of green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics. A wide range of indigenous plant species should be planted as given in the appendix. The plant species with dense/moderate canopy of native origin should be chosen. Species of small/medium/tall trees alternating with shrubs should be planted in a mixed manner.
- 20) Taller/one year old saplings raised in appropriate size of bags (preferably eco-friendly bags) should be planted in proper spacing as per the advice of local forest authorities/botanist/horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner.
- 21) Noise and Vibration Related: (i) Appropriate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs. (ii) Noise levels should be monitored regularly (on weekly basis) near the major sources of noise generation within the core zone.
- 22) The PP shall carry out maximum of only one round of controlled blast per day, restricted to the maximum of 30 to 40 number of holes per round with maintaining maximum charge per delay in such a manner that the blast-induced ground vibration level (Peak Particle Velocity) measured in the houses/structures located at a distance of 500 m shall not exceed 2.0 mm/s and no fly rock shall travel beyond 20 m from the site of blasting.
- 23) The PP shall also ensure that the blasting operations are not carried out on a 'day after day' basis and a minimum 24 hours break should be observed between blasting days to reduce the environmental impacts effectively.


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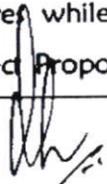
74


CHAIRMAN
SEAC- TN

- 24) If 'Deep-hole large diameter drilling and blasting' is required, then the PP shall obtain special permission from DGMS.
- 25) The PP shall ensure that the blasting operations shall be carried out during a prescribed time interval with a prior notice to the habitations situated around the proposed quarry after having posted the sentries/guards adequately to confirm the non-exposure of public within the danger zone of 500 m from the boundary of the quarry. The PP shall use the jack hammer drill machine fitted with the dust extractor for the drilling operations such that the fugitive dust is controlled effectively at the source.
- 26) The PP shall ensure that the blasting operations are carried out by the blaster/Mine Mate/Mine Foreman employed by him in accordance with the provisions of MMR 1961 and it shall not be carried out by the persons other than the above statutory personnel.
- 27) The proponent shall undertake in a phased manner restoration, reclamation and rehabilitation of lands affected by the quarrying operations and shall complete this work before the conclusion of such operations as per the Environmental Management Plan & the approved Mine Closure Plan.
- 28) Ground water quality monitoring should be conducted once in every six months and the report should be submitted to TNPCB.
- 29) The operation of the quarry should not affect the agricultural activities & water bodies near the project site and a 50 m safety distance from water body should be maintained without carrying any activity. The proponent shall take appropriate measures for "Silt Management" and prepare a SOP for periodical de-siltation indicating the possible silt content and size in case of any agricultural land exists around the quarry.
- 30) The proponent shall provide sedimentation tank / settling tank with adequate capacity for runoff management.
- 31) The proponent shall ensure that the transportation of the quarried granite stones shall not cause any hindrance to the Village people/Existing Village Road and shall take adequate safety precautionary measures while the vehicles are passing through the schools / hospital. The Project Proponent


MEMBER SECRETARY
SEAC -TN

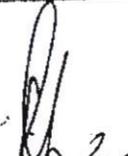
75


CHAIRMAN
SEAC- TN

- shall ensure that the road may not be damaged due to transportation of the quarried granite stones; and transport of granite stones will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- 32) To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
- 33) The Project Proponent shall comply with the provisions of the Mines Act, 1952, MMR 1961 and Mines Rules 1955 for ensuring safety, health and welfare of the people working in the mines and the surrounding habitants.
- 34) The project proponent shall ensure that the provisions of the MMDR Act, 1957 & the MCDR 2017 and Tamilnadu Minor Mineral Concession Rules 1959 are complied by carrying out the quarrying operations in a skillful, scientific and systematic manner keeping in view proper safety of the labour, structure and the public and public works located in that vicinity of the quarrying area and in a manner to preserve the environment and ecology of the area.
- 35) The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be informed to the District AD/DD (Geology and Mining) District Environmental Engineer (TNPCB) and the Director of Mines Safety (DMS), Chennai Region by the proponent without fail.
- 36) The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
- 37) All the conditions imposed by the Assistant/Deputy Director, Geology & Mining, concerned District in the mining plan approval letter and the Precise area communication letter issued by concerned District Collector should be strictly followed.
- 38) That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole


MEMBER SECRETARY
SEAC -TN

76


CHAIRMAN ..
SEAC -TN

and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.

39) As per the directions contained in the OM F.No.22-34/2018-IA.III dated 16th January 2020 issued by MoEFCC, the Project Proponent shall, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The compliance of this direction shall be included in the Half Yearly Compliance Report which will be monitored by SEAC at regular intervals.

40) The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

41) As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere to the EMP as committed.


MEMBER SECRETARY
SEAC -TN

77


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SPECIAL MITIGATION MEASURES FOR THE QUARRIES LOCATED IN CLOSE PROXIMITY TO THE WINDMILLS		
Sl. No	Existing (or) Virgin Quarry	
	Wind Mills located at a distance of 150 m to 300 m	Wind Mills located beyond 300 m Up to 500 m
1.	Appointment of I/II Class Mines Manager Certificate of Competency under MMR 1961.	Appointment of I/II Class Mines Manager Certificate of Competency under MMR 1961.
2.	Special precautions are to be taken during blasting within danger zone such as posting guards, etc.	Blast design parameters should be mentioned in mining plan/scheme. and may be reviewed by a competent mining engineer.
3.	Blast design parameters should be mentioned in mining plan/scheme.	MCPD and total charge should be fixed such that it should not exceed 1.3 kg and 26.50 kg respectively.
4.	The recommendations of scientific organisation need to be incorporated in the mining plan/scheme before its approval.	Fresh scientific study may be conducted if mine management wants to increase the MCPD and total explosive charge above the quantity of 1.30 kg and 26.50 kg respectively. Continuous monitoring using seismograph should also be done in such cases by the mine management.
5.	Engagement of blasting in-charge having Diploma/Degree in mining engineering for day-to-day blasting.	Engagement of blasting in-charge having Diploma/Degree in mining engineering for day-to-day blasting.
6.	Training of the blasting crew on controlled blasting practices before engaged in operation.	Training of the blasting crew on controlled blasting practices before engaged in operation.


MEMBER SECRETARY
SEAC -TN

78


CHAIRMAN
SEAC- TN

7.	Submission of monthly report on blast design pattern and detailed explosive consumption as well as volume of rock excavation to a statutory body viz. DGMS, DMG, PESO or SPCB.	Submission of monthly report on blast design pattern and detailed explosive consumption as well as volume of rock excavation to a statutory body viz. DGMS, DMG, SPCB. Report of recorded ground vibration need to be added in monthly report.
8.	Report of recorded ground vibration need to be added in monthly report which shall be sent to all the statutory body viz. DGMS, DMG, SPCB.	Report of recorded ground vibration need to be added in monthly report which shall be sent to all the statutory body viz. DGMS, DMG, SPCB.
9.	Small diameter emulsion cartridge of 25 mm diameter (125 gm weight per cartridge) shall be used. However, ANFO explosives may also be used as main explosive charge.	Small diameter emulsion cartridge of 25 mm diameter (125 gm weight per cartridge) shall be used. However, ANFO explosives may also be used as main explosive charge.
10.	Electronic (or) Non-electric detonators (Nonel) shall be used in all the blasts for in-hole explosive initiation and surface hole-to-hole firing.	Non-electric detonators (Nonel) shall be used in all the blasts for in-hole explosive initiation and surface hole-to-hole firing.
11.	Max. number of holes in a round: 30.	Max. number of holes in a round: 40 to 60.

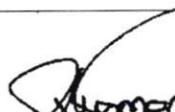

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79


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SEAC- TN

TERMS OF REFERENCE (ToR) FOR GRANITE / ROUGH STONE QUARRY

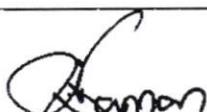
1. In the case of existing/operating mines, a letter obtained from the concerned AD (Mines) shall be submitted and it shall include the following:
 - (i) Original pit dimension
 - (ii) Quantity achieved Vs EC Approved Quantity
 - (iii) Balance Quantity as per Mineable Reserve calculated.
 - (iv) Mined out Depth as on date Vs EC Permitted depth
 - (v) Details of illegal/illlicit mining
 - (vi) Violation in the quarry during the past working.
 - (vii) Quantity of material mined out outside the mine lease area
 - (viii) Condition of Safety zone/benches
 - (ix) Revised/Modified Mining Plan showing the benches of not exceeding 6 m height and ultimate depth of not exceeding 50m.
2. Details of habitations around the proposed mining area and latest VAO certificate regarding the location of habitations within 300m radius from the periphery of the site.
3. The proponent is requested to carry out a survey and enumerate on the structures located within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300 m (v) 500m shall be enumerated with details such as dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc with indicating the owner of the building, nature of construction, age of the building, number of residents, their profession and income, etc.
4. The PP shall submit a detailed hydrological report indicating the impact of proposed quarrying operations on the waterbodies like lake, water tanks, etc are located within 1 km of the proposed quarry.
5. The Proponent shall carry out Bio diversity study through reputed Institution and the same shall be included in EIA Report.
6. The DFO letter stating that the proximity distance of Reserve Forests, Protected Areas, Sanctuaries, Tiger reserve etc., up to a radius of 25 km from the proposed site.


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SEAC -TN

80


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SEAC - TN

7. In the case of proposed lease in an existing (or old) quarry where the benches are not formed (or) partially formed as per the approved Mining Plan, the Project Proponent (PP) shall the PP shall carry out the scientific studies to assess the slope stability of the working benches to be constructed and existing quarry wall, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. The PP shall submit a copy of the aforesaid report indicating the stability status of the quarry wall and possible mitigation measures during the time of appraisal for obtaining the EC.
8. However, in case of the fresh/virgin quarries, the Proponent shall submit a conceptual 'Slope Stability Plan' for the proposed quarry during the appraisal while obtaining the EC, when the depth of the working is extended beyond 30 m below ground level.
9. The PP shall furnish the affidavit stating that the blasting operation in the proposed quarry is carried out by the statutory competent person as per the MMR 1961 such as blaster, mining mate, mine foreman, II/I Class mines manager appointed by the proponent.
10. The PP shall present a conceptual design for carrying out only controlled blasting operation involving line drilling and muffle blasting in the proposed quarry such that the blast-induced ground vibrations are controlled as well as no fly rock travel beyond 30 m from the blast site.
11. The EIA Coordinators shall obtain and furnish the details of quarry/quarries operated by the proponent in the past, either in the same location or elsewhere in the State with video and photographic evidences.
12. If the proponent has already carried out the mining activity in the proposed mining lease area after 15.01.2016, then the proponent shall furnish the following details from AD/DD, mines,
13. What was the period of the operation and stoppage of the earlier mines with last work permit issued by the AD/DD mines?
14. Quantity of minerals mined out.


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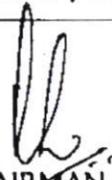
81


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SEAC- TN

- Highest production achieved in any one year
 - Detail of approved depth of mining.
 - Actual depth of the mining achieved earlier.
 - Name of the person already mined in that leases area.
 - If EC and CTO already obtained, the copy of the same shall be submitted.
 - Whether the mining was carried out as per the approved mine plan (or EC if issued) with stipulated benches.
15. All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/Topo sheet, topographic sheet, geomorphology, lithology and geology of the mining lease area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
 16. The PP shall carry out Drone video survey covering the cluster, green belt, fencing, etc.,
 17. The proponent shall furnish photographs of adequate fencing, green belt along the periphery including replantation of existing trees & safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
 18. The Project Proponent shall provide the details of mineral reserves and mineable reserves, planned production capacity, proposed working methodology with justifications, the anticipated impacts of the mining operations on the surrounding environment, and the remedial measures for the same.
 19. The Project Proponent shall provide the Organization chart indicating the appointment of various statutory officials and other competent persons to be appointed as per the provisions of the Mines Act 1952 and the MMR, 1961 for carrying out the quarrying operations scientifically and systematically in order to ensure safety and to protect the environment.
 20. The Project Proponent shall conduct the hydro-geological study considering the contour map of the water table detailing the number of groundwater pumping


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82

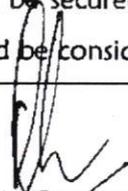

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& open wells, and surface water bodies such as rivers, tanks, canals, ponds, etc. within 1 km (radius) along with the collected water level data for both monsoon and non-monsoon seasons from the PWD / TWAD so as to assess the impacts on the wells due to mining activity. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided.

21. The proponent shall furnish the baseline data for the environmental and ecological parameters with regard to surface water/ground water quality, air quality, soil quality & flora/fauna including traffic/vehicular movement study.
22. The Proponent shall carry out the Cumulative impact study due to mining operations carried out in the quarry specifically with reference to the specific environment in terms of soil health, biodiversity, air pollution, water pollution, climate change and flood control & health impacts. Accordingly, the Environment Management plan should be prepared keeping the concerned quarry and the surrounding habitations in the mind.
23. Rain water harvesting management with recharging details along with water balance (both monsoon & non-monsoon) be submitted.
24. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
25. Details of the land for storage of Overburden/Waste Dumps (or) Rejects outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be provided.
26. Proximity to Areas declared as 'Critically Polluted' (or) the Project areas which attracts the court restrictions for mining operations, should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the TNPCB (or) Dept. of Geology and Mining should be secured and furnished to the effect that the proposed mining activities could be considered.


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SEAC -TN

83


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27. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
28. Impact on local transport infrastructure due to the Project should be indicated.
29. A tree survey study shall be carried out (nos., name of the species, age, diameter etc..) both within the mining lease applied area & 300m buffer zone and its management during mining activity.
30. A detailed mine closure plan for the proposed project shall be included in EIA/EMP report which should be site-specific.
31. As a part of the study of flora and fauna around the vicinity of the proposed site, the EIA coordinator shall strive to educate the local students on the importance of preserving local flora and fauna by involving them in the study, wherever possible.
32. The purpose of Green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics. A wide range of indigenous plant species should be planted as given in the appendix-I in consultation with the DFO, State Agriculture University. The plant species with dense/moderate canopy of native origin should be chosen. Species of small/medium/tall trees alternating with shrubs should be planted in a mixed manner.
33. Taller/one year old Saplings raised in appropriate size of bags, preferably ecofriendly bags should be planted as per the advice of local forest authorities/botanist/Horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner
34. A Disaster management Plan shall be prepared and included in the EIA/EMP Report for the complete life of the proposed quarry (or) till the end of the lease period.


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SEAC -TN

84


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35. A Risk Assessment and management Plan shall be prepared and included in the EIA/EMP Report for the complete life of the proposed quarry (or) till the end of the lease period.
36. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
37. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
38. The Socio-economic studies should be carried out within a 5 km buffer zone from the mining activity. Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
39. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
40. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
41. If any quarrying operations were carried out in the proposed quarrying site for which now the EC is sought, the Project Proponent shall furnish the detailed compliance to EC conditions given in the previous EC with the site photographs which shall duly be certified by MoEF&CC, Regional Office, Chennai (or) the concerned DEE/TNPCB.
42. The PP shall prepare the EMP for the entire life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
43. Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this Terms of Conditions besides attracting penal provisions in the Environment (Protection) Act, 1986.


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SEAC -TN

85


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SEAC- TN

Appendix - I
List of Native Trees Suggested for Planting

No	Scientific Name	Tamil Name	Tamil Name
1	<i>Aegle marmelos</i>	Vilvam	விவம்
2	<i>Adenaanthera pavonina</i>	Manjadi	மஞ்சள், ஆனந்தகுன்றிமணி
3	<i>Albizia lebbek</i>	Vaagai	வாளை
4	<i>Albizia amara</i>	Usil	உசில்
5	<i>Bauhinia purpurea</i>	Mantharai	மந்தாரை
6	<i>Bauhinia racemosa</i>	Aathi	ஆத்தி
7	<i>Bauhinia tomentosa</i>	Iruvathi	இருவத்தி
8	<i>Buchanania acillaris</i>	Kattuma	கட்டிமூல
9	<i>Borassus flabellifer</i>	Panai	பாளை
10	<i>Butea monosperma</i>	Murukkamarai	முருக்கமரம்
11	<i>Bobax ceiba</i>	Ilavu, Sevvilavu	இலை
12	<i>Calophyllum inophyllum</i>	Punnai	புள்ளை
13	<i>Cassia fistula</i>	Sarakondrai	சரக்கொன்றை
14	<i>Cassia roxburghii</i>	Sengondrai	செங்கொன்றை
15	<i>Chloroxylon sweitenia</i>	Purasamaram	பூச மரம்
16	<i>Cochlospermum religiosum</i>	Kongu, Manjallavu	கொங்கு, மஞ்சள் இலை
17	<i>Cordia dichotoma</i>	Naruvuli	நருவூளி
18	<i>Creteva adansonii</i>	Mavalingum	மாவிளங்கம்
19	<i>Dillenia indica</i>	Uva, Uzha	உவா
20	<i>Dillenia pentagyna</i>	SiruUva, Sitruzha	சிறு உவா
21	<i>Diospyro sebenum</i>	Karungali	கருங்காணி
22	<i>Diospyro schloroxylon</i>	Vaganai	வாகாளை
23	<i>Ficus amplissima</i>	Kallitchi	கல் இச்சி
24	<i>Hibiscus tiliaceou</i>	Aatrupoovarasu	ஆற்றுப்பூக்க
25	<i>Hardwickia binata</i>	Aacha	ஆச்சா
26	<i>Holopteia integrifolia</i>	Aayili	ஆயில் மரம், ஆயிலி
27	<i>Lannea coromandelica</i>	Odhiam	ஒடியம்
28	<i>Lagerstroemia speciosa</i>	Poo Marudhu	பூ மருது
29	<i>Lepisanthus tetraphylla</i>	Neikottaimaram	நெய் கொட்டை மரம்
30	<i>Limonia acidissima</i>	Vila maram	வில்லா மரம்
31	<i>Litsea glutinos</i>	Pisinpattai	பின்பட்டை
32	<i>Madhuca longifolia</i>	Illuppai	இலுப்பை
33	<i>Manilkara hexandra</i>	UlakkaiPaalai	உலக்கை பாலை
34	<i>Mimusops elengi</i>	Magizhamaram	மகிழ்மரம்
35	<i>Mitragyna parvifolia</i>	Kadambu	கடம்பு
36	<i>Morinda pubescens</i>	Nuna	நுணா
37	<i>Morinda citrifolia</i>	Vellai Nuna	வெள்ளை நுணா
38	<i>Phoenix sylvestre</i>	Eachai	எச்சமரம்
39	<i>Pongamia pinnat</i>	Pungam	புங்கம்


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40	<i>Premna mollissima</i>	Munnai	முண்டை
41	<i>Premna serratifolia</i>	Narumunnai	நாரமுண்டை
42	<i>Premna tomentosa</i>	Mahipoovarasu	மாஹிபூவரசு
43	<i>Prosopis cinerea</i>	Vanni maram	வாணி மரம்
44	<i>Pterocarpus marsupium</i>	Vengai	வேங்கை
45	<i>Pterospermum canescens</i>	Vemangu, Tada	வேமங்கு
46	<i>Pterospermum xylocarpum</i>	Polavu	புலாவை
47	<i>Putterlickia roxburghii</i>	Karipala	கரிபலா
48	<i>Sabodora persica</i>	Ugaa Maram	உகா மரம்
49	<i>Sapindus emarginatus</i>	Manipungan, Soapukai	மாணிபுண்டை சோபுகை
50	<i>Sarcia asoca</i>	Asoca	அசோகை
51	<i>Strobilus asper</i>	Piriy maram	பிரிய மரம்
52	<i>Strychnos nuxvomica</i>	Yetti	யெட்டி
53	<i>Strychnos potatorum</i>	Therthang Kottai	தேர்தங்க கோட்டை
54	<i>Syzygium cumini</i>	Naval	நாவல்
55	<i>Terminalia belleric</i>	Thandri	தாந்திரி
56	<i>Terminalia arjuna</i>	Ven marudhu	வேன் மரடறு
57	<i>Toona ciliata</i>	Sandhana vembu	சாந்தான வெம்பு
58	<i>Thespesia populnea</i>	Puvarasu	பூவரசு
59	<i>Walsuratrifoliata</i>	valsura	வால்சுரா
60	<i>Wrightia tinctoria</i>	Veppalai	வேப்பலை
61	<i>Pithecellobium dulce</i>	Kodukkappuli	கோடக்கப்பூளி

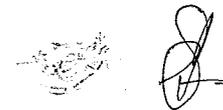

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**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL, SOUTHERN
ZONE, CHENNAI**

Appeal No. 48 of 2024

**REPLY AFFIDAVIT FILED
BY THE 1ST RESPONDENT**



S.RAJASEKAR, (E No. 1021/97)

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Government of India

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